[MR. DEPUTY CHAIRMAN in the Chair.] *THE CONSTITUTION (THIRTY-THIRD AMENDMENT) BILL, 1973

The Constitution

(Thirt 1-third

THE MINISTER OF HOME AF-FAIRS (SHRI UMASHANKAR DIKSHIT): Sir, I beg to move:

"That the Bil further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

Sir, before I o into the provisions . . .

SHRI LOKANATH MISRA (Orissa): One suggestion, Sir. This Bill and the Mulk, Rules could be discussed together lut voting taken separately.

SHRI BHUPESH GUPTA (West Bengal): No, it cannot be.

UMAS HANKAR DIKSHIT: SHRI Sir, before I go into the provisions of the Bill, I would like briefly to narrate the circumstance; in which the present Constitution Amendment Bill is brought before the House. The House is aware that the Telugu-speaking people of our country has aspired for years to have a large Telugu-speaking State which they used to call 'Vishal Andhra'. Their desire fructified in 1953 to some extent when the Telugu-speaking areas of the then State of Madras were carved out into a separate State by the name of Andhra. When the States Reorgar ization Commission considered the juestion of further reorganization of the States, they suggested the division of the State of Hyderabad. They had some reservations regarding the immediate merger of the Telugu-speaking area of Hyderabad, known is the Telengana area with the State of Andhra And, therefor, they recommended that the areas may "emain as a separate State for some time. However, it goes to the credit of the people that through discussions amongst themseleves they succeeded in allaying all doubts that the States Reorganization Commission had expressed. After prolonged discussions, an agreement was reached between the leaders of the public in the Andhra and Telangana areas for safeguarding the legitimate interests of Telengana in the larger Telugu-speaking State. One of the safeguards proposed was the constitution of a Regional Committee for the Telengana area. There was also an assurance that posts in the subordinate services in the Telengana area may be reserved for some time for being filled by persons satisfying domicile condition, that is, Mulki Rules as were in vogue in the erstwhile State of Hyderabad.

There was also an understanding that regulation of admissions to educational institutions in the Telengana areas should be within the purview of the Regional Committee so as to ensure that the educational facilities available to the students of Telengana area are not diminished but are improved further. All these measures were intended for the transitional phase and it was expected that special efforts would be made during this phase to accelerate the development of the Telengana area. For the purpose, there was also an assurance to the people of Telengana that the revenue surpluses of that areas would be utilised only for the development of that area. I must say that this agreement was welcomed all over the country as an act of statesmanship and led to the immediate formation of Vishal Andhra and come to be known as Andhra Pradesh. In pursuance of the agreement reached between the leaders of Andhra and Telengana, the Parliament included a special provision in article 371(1) of the Constitution for the constitution of a Regional Committee for Telengana area.

In 1957, a special law known as the Public Employment (Requirement as to Residence) Act was also passed by the House. By section 2 of that Act

^{*}The Bill wa introduced in House of the Prople as the Constitution (Thirty-thi d Amendment) 1973 and its Short Title was amended by that House 'o read as the Constition (Thirty-third Amendment) Bill, Act, 1973.

[Shri Umashankar Dikshit]

the Mulki Rules were repealed and by section 3 special safeguards in the matter of public employment for Telengana area were provided. These arrangements continued for several years without any complaint from any side,

Difficulties, however, arose when the Supreme Court struck down in 1969, section 3 of the Public Employment (Requirement as to Residence) Act in so far as it related to the Telengana area. At the same time there was a feeling in Telengana that the other safeguards were also not being implemented satisfactorily.

The entire matter was reviewed and the powers and functions of the Regional Committee were reviewed and enlarged; measures were taken for ensuring that adequate development of resources were made available for the Telengana area and steps were also contemplated to secure employment opportunities for the people of this area by localising recruitment, things were settling down, in October, 1972 the Supreme Court held section 2 of the Public Employment Act, 1957, which sought to repeal the Mulki Rules could not stand section 3 of the Act in its application to the Telengana area had been struck The result was that Rules revived and that too with retrospective effect and without any limitation. The House is fully aware of the agitation that followed this judgement. The agitation continued sometimes in virulent and violent form and finally Andhra Pradesh was brought under President's Rule on the 18th of January, 1973. The situation was rather complex and some time had to be allowed for passions to cool down before a final solution could be found.

I am glad to say that the old spirit, which helped the Telugu speaking people to realise their vision of Vishal Andhra, asserted itself and after a series of discussions the leaders of both the areas were able to identify

the problems which had given rise to the repeated strife and to hammer out a solution which would not only provide answers to the basic problems but also further promote the emotional integration of the people of all the areas of this State.

A basic problem which has been troubling the minds of the people of Telengana was their continued backwardness in spite of the efforts made during the last several years in the field of development. It was realised that backwardness was not a problem Telengana. There were peculiar to other areas in Andhra Pradesh, i.e., in Rayalaseema and even in the coastal districts, which needed accelerated development. Keeping this in view, the State leaders agreed that there should be identification of the backward areas all over the State and a special mechanism should be devised to accelerate the development of all these backward areas.

Secondly, there was a feeling among the people of Andhra Pradesh such of them as had settled down in the State capital were not getting adequate facilities in the matter of admission to institutions of higher learning. This was attributed to reservation of a large percentage of seats in these institutions or candidates possessing domicile qualifications. On the other hand, there was the fear among the Telengana people that the opportunities available to them would be diminished in case such restrictions were removed. It was in this context that the State leaders came to the conclusion that while adequate preference should be given to local candidates in the matter of admission to educational institutions, this should be done on a uniform basis throughout the State.

They also suggested that a Central University should be established at Hyderabad to augment the existing educational facilities.

The third major issue which agitated the minds of the people of the

Andhra area was the continued operation of the Mul i Rules in a part of the State only. During the discussions there was appreciation of the fact that a certain proportion of jobs at the lower leve should be available to the people of the local areas in which these jobs exist and that this principle should apply uniformly throughout the State.

SHRI MAHAV R TYAGI (Uttar Pradesh): Why lot throughout the country?

SHRI UMASI ANKAR DIKSHIT: There was a special agreement in case of Andhra Pradesh and it had to do with the earlier provisions which were in operation in Nizam's Hyderabad and this was the part of the agreement on the basis of which Vishal Andhra was formed.

It was also noticed that many writ petitions had been filed by the employees of the State Government to seek redress to a variety of service grievances on account of seniority, promotion, transfers etc., and often these had led to unsettling several administrative decisions. The State leaders, therefore, suggested the setting up of an Administrative Tribunal to deal with such grievances and also to limits being imposed on recourse to judiciary in matters falling within the purview of the Tribunal.

The four-fold scheme mentioned above can be put through if there is adequate constitutional cover. Moreover, a variety of details had to be worked out and reduced to statutory orders.

Thus the Stale leaders came to the conclusion that the Constitution should be suitably amended to the extent necessary to conier on the President enabling powers in this behalf, and that the continuance of the Mulki

Rules and the Regional Committee would be unnecessary. Some of the State leaders finally issued a statement on the 21st September 1973 setting out what has been called the Six-Point Formula. Later some of them had further discussions among themselves and elaborated the more basic aspects of the Formula in a statement issued on the 22nd October, 1973.

The Formula has been widely welcomed and has received convincing support in all parts of the State. It is only when we were satisfied that there was genuine support to this Formula from almost all sections of the people that we decided to revoke the President's Rule. The Ministry which was constituted immediately thereafter has fully endorsed this Formula and has requested the Central Government to under-take necessary constitutional amendment as envisaged in the Formula. Sir, this Bill has been brought. forward in response to that request.

I would now like quickly to run through the provisions of the Bill. As stated earlier, the suggestion is that the Regional Committee need not be continued. Clause 2 of the Bill, therefore, seeks to omit article 371(1) of the Constitution.

Clause 3 of the Bill seeks to insert two new articles, 371D and special to the State of which ar_e Andhra Pradesh. Clause (1) of article 371D makes a general provision enabling the President to provide by order equitable opportunities and facilities for the people belonging to different parts of the State in the matter of public employment and in the matter of education. Clause (2) of this article spells out the various details which provided in may be the by way of localising State-wise cadres, where necessary, specifying local areas in respect of different local cadres and educational institutions and prescribing the criteria for determining local candidates for the purpose [Shri Umashankar Dikshit]

of giving preference in the matter of recruitment to local cadres or educational institutions in different parts of the State and the extent of such preference. All these details will have to be worked out but the Six-Point Formula and its elaborations already contain several guidelines.

The Constitution

(Thirty-third

Clause (3) of the proposed new article 371D provides for the constitution of the Administrative Tribunal and also its jurisdiction, power and authority being defined by a Presidential Order. Clause (4) makes some more provisions in respect of the Administrative Tribunal. The Six-Point Formula provides that the decisions of the Administrative Tribunal should ordinarily be binding on the State Government. In other words, in exceptional circumstances where the acceptance of the decision is likely to prejudice the interests of the State it was intended that the State Governshould have the authority to modify or cancel the order. We cannot over-look the possibility of such situations arising.

At the same time there has to be a measure of assurance to the employees that the orders of the Tribunal will not be lightly set aside or modified. It has, therefore, been provided that if the State Government consider it necessary to modify or annul the order, they should do so within three months and while doing so the reasons for such action should be recorded in writing. Provision has also been made in clause (6) that the order made by the Tribunal should be laid before the State Legislature.

Clause (7) provides that except the Court no other court or Supreme Tribunal shall have jurisdiction, power or authority in respect of matters falling within the purview of the Tribunal. In other words, the Tribunal will be a high powered forum whose decisions will not be lightly set aside or altered. We also expect that the Tribunal need not be a permanent fea-

ture. When the various problems relating to service matters have been sorted out to the satisfaction of the employees, there may be very few occasions for them to resort to the Tribunal and at such a stage it may be considered unnecessary to this body. Clause (8) of article 371D provides for such a contingency.

As I have stated earlier the law relating to requirement as to residence in the Telengana area has undergone repeated changes. Apart from this, the scope of the Mulki Rules has still not been finally settled. According to an interpretation given some time ago by the State High Court persons born in the Telengana area cannot possibly be Mulkis. The matter is now sub judice in an appeal but still there is no finality. It is, therefore, desirable that there should be no doubt left regarding the validity of the appointments, postings, promotions or transfers, made in the past on the ground whether such appointments were made in accordance with any law providing for requirement as to residence or not. Clause (9) makes necessary provision in this behalf.

Clause (10) of article 371D naturally has to be there because the special provisions of this article have to override the normal provisions of the Constitution.

Establishment of a University 13 normally the function of the State Government. However, the Point Formula suggests that there should be a Central University in the State. Article 371E, therefore, seeks to confer on Parliament the necessary legislative competence to establish such a University.

Clause 4 of the Bill makes only a consequential amendment to entry 63 of the Union List so as to make a reference to the university established under the proposed article 371E.

The Bill does not refer to the establishment of the State Planning and Development Board and Planning and Development Cor mittees for the backward areas. This is a matter which the State Government can pursue within their powers. I understand that the State Government are seized of this matter and I hope this part of the Six-Point Formula will also be implemented soon.

Sir, I am happy to commend this Bill to the House, which seeks to confer the necessary constitutional authority on the Parliament and the President for implementing the consensus arrived at by leaders of Andhra Pradesh for promoting their unity and well being.

The question vas proposed.

MR. DEPUTY CHAIRMAN: Let me make one thing clear. Members will speak on both so that we will vote on that without any debate, Mr. Nawal Kishore.

1

श्री नवल किशोर (उत्तर प्रदेश) : उपसभापति जी, मैं भ्राम तौर से इस मत का हं कि मंबिधान मे श्राये दिन संशोधन नहीं करना चां रूपे । ग्रभी पिछले साल दिसम्बर, 1972 में पांच सूती फार्म्ले को ले कर संविधान में संशोधन किया गया था ग्रौर ग्राज एक गात के वाद श्री उमाशंकर दीक्षित ग्रान्ध्र प्रदेश के सम्बन्ध में एक दूसरा संशोधन स्विज्ञान मे लाये हैं। फिर भी जिस पुष्ठ भूमि में, जिन हालात के तहत यह संशोधन आग है और जिसकी चर्चा दीक्षित जी ने अपने भाषण में की, मैं यह चाहता हू कि उस को देखते हुये इस संशोधन को एट फेयर ट्रायल दिया जाये, इसी लिए मैं इस हा समर्थन करता हूं। श्रीमन्, मैं यह जानता हूं कि यह कोई फाइनल सोल्यूशन नहीं है। मैं यह भी मानता हूं कि यह जोई -भाइडियल सोल्यूगन नहीं है ग्रौर में इस बात

में भी निश्चित नहीं हं कि इससे जितनी भी भाध्न प्रदेश की समस्यायें हैं, जितनी भी वहां की कठिनाइया हैं, उन सब का सनाबान हो जायेगा, लेकिन किर भी जो एक विषम परिस्थिति वहां पैदा हुई थी, जो हालात बहां पैदा हुए थे, उन को देखते हुए एक तरीका निकालने की कोशिश की गंगे है। मेरी श्भकामना है कि यह तरीका जो निकला है, यह कामयाव हो ग्रीर सही मायनों म म्राध्य प्रदेश में शान्ति स्थापित हो म्रीर उसकी प्रगति हो। श्रीमन, मैं इसका समर्थन जो कर रहा हं उसकी दो वजह हैं। एक तो यह है कि मुझे खुशी है कि मांध्र प्रदेश की एकता कायम रही। मैं शरू से इस वात का हामी या कि उसके टकडे न किये जायें श्रौर उसकी एकता कायन रखी जाय और मुझे यह भी खुशी है कि राष्ट्रपति शासन जो वहां पर थोपा गया था वह ममाप्त हो गया ऋरि एक मायने में पापूलर गवर्नमेट. जन प्रतिनिधियो की सरकार वहा स्थापित हो गयी । श्रीमन्, इसकी पृष्ठ भूमि मे दीक्षित जी ने बहुत ग्रच्छे ढंग से इस को पेश किया है। मेरी दिक्कत यह है कि यह सरकार पहले तो मामलों को गड़बड़ करती है ग्रीर उस के बाद फिर उस का समाधान ढुढतो है। उमाशंकर जी एक अच्छे कलाकार है और वह जिस तरह से चाहें ड्रामे में कामेडी भी पैदा कर सकते है ग्रीर ट्रेजडो भी पैदा कर सकते हैं ।

श्री उमाशंकर दोक्षित: जब ग्रच्छी बात करने का सवाल ग्राया है तो उसके लिए ग्रापकी यह ग्रच्छी सलाह कहा हुई कि इस पर पुर्नावचार किया जाये।

श्री नवल किशोर: ग्रब जब मैं श्रपनों वात कह लूगा तो श्राप को शिकायत नहीं रहेगी। तो मुझे कुछ ऐसा लगा कि श्राध्य प्रदेश के मामले न सरकार की नीतियां बहुत श्रनिश्चित रही, श्रि: नवल किशेरी

कनजोर रही, अवसरव:दी रही और उन्होंने शार्टसाइटेडनैस से इस मामले की देखा ग्रीर लोंग रेंज पालिसी को कभी एडाप्ट नहीं किया । यह बात सही है कि तेलगाना कुछ पिछडा हम्राक्षेत्र है। यह बात भी मही है कि रायल सीमा श्रीर जो कोस्टल एरियाज है वह भी पिछड़े हए है और इन 15, 16 सालों में जब से. 1956 से, जब से ग्रांध प्रदेश बना उन समय से जब से तेलंगाना ग्रांध स्टेट मे शामिल हम्रा, तब से जा उन का इम्मोशनल इन्डियेशन होना चाहिये था वह नहीं हो पाया । तेलंगाना के लोगो यह ग्रहसास किया कि जो वायदे उन से किये गये थे ग्रांध्र प्रदेश की तरफ से वह बायदे परे तौर से इम्प्लीमेंट नहीं हुए, बे कार्यान्वित नहीं हो पाये। यह बात सही है श्रोर यह बात भी सही है कि मर्ल्जा क्रव्स मझे जैसे भ्रादमी को, जो उसे जब देखता था तो ऐसा लगता थाकि हिन्द्स्तान के ग्रन्दर जो हमारा सविधान एवरी सिटीं जन हैज जिसमें गाट इत्वल राइट्स भू म्राउट इंडिया । उस मे वह मुल्की रूल्स फिट नही बैठते। परम्परा थी लोकल पगुडल स्टेट की. लेकिन जान वझ कर आध्र प्रदेश के नेतायों ने उस को माना था, इपलिए हमारी मजबरी थी । श्रीमन, यह 6 सूत्री फार्मला हम्रा और यह बात मही है कि वड़ी शान्ति के भाथ, वड़े मन्न के साथ नेता बैंधे तेलंगाना के, स्रौर ब्राध्न प्रदेश के स्रोर उन्होंने इसको इवाल्व. क्या ग्रौर उसमे सहायता दो श्री केट मी० पन्त जी ने स्रौर उमाशंकर दोक्षित र्जा ने ग्रीर कुछ हद तक प्रधान मंत्री जी ने । एक फार्मुला हमारे सामने ग्राया, लेकिन जहा मैं इ का स्वागत करता हूं और ग्रपनी शुभ काम पये जहां में इस को देता हूं, वहा मुझे एक नुश्किल भी है। इससे पहले ग्राठ प्वाइट फार्मूला भ्राया, 9 प्याइंट भ्राया, 5 'बाइंट म्राया म्रौर फिर 6 प्वाइट म्राया, तो मै नहीं कह सकता कि यह फार्मूला,

जैमा कि मैने गरू मे कहा कि हर चीज का समाधान कर सकेगा । श्रीमन, जो हालात हर ग्राध्न प्रदेश में 1969 में ग्रीर 1973 मे, उस की एक दर्रनाक कहानी है और मै उस को दोहराना नही चाहता।

दो दफा सप्रीम कोर्ट ने ग्रपना फैरला दिया। 1969 भें पहले सैक्शन दो को काटा । जैसे स्रापका पब्लिक एम्पलाए**में**ट (रिक्वायरमेंट एज ट रेजिडेंस ऐक्ट 1957 है. इसके सेक्शन 2 को 1969 मैं कह दिया कि अल्टावायर्स है । इसके बाद तेलगाना के लोगों ने एक आन्दोतन खडा कर दिया जिसमें करोड़ों म्पये का नकसान हमा, लोगों की जानें गरी, म्राग लगी । यह सब तमाशा हम्रा । 1972 में भी सुत्रीम कोर्ट ने कह दिया सैक्शन हो जाने पर मेक्शन तीन स्वयं ही खत्म हो जाता है, तब स्राध्य प्रदेश के लोगों ने यह सब तमाशा किया, बिल्डिंगें जली ग्रौर सव कुछ हपा । श्रीमन, इससे केवन रेलवे को ही 20 करोड़ का नुकसान हुआ। पुरा कैविनेट डिवाइड हो गया । दो हिस्सो मे बट गया । जो डिप्टी चीफ मिनिस्टर थे प्राध प्रदेश के, उन्होने यह कह कि इमका एक ग्रलग स्टेट होना चाहिये । चारो तरक हिसा की ग्राग कैल गई।

इन हालात ने इस बात का डर पैदा कर दिया कि काग्रेस पार्टी भी ट्ट सकती है। बाग्रेम पार्टी न ट्टे उसको बचाने के लिए साय लें जो हिसा फैली, उसको शांत करने के के लिए राप्ट्रवित शासन थोना गया । फिर भी यह सब जानते हुए हमने उसका समर्थन इसलिए किया ताकि देश के ग्रन्दर शान्ति स्थापित हो ग्रीर यह हिसा की ग्राग ग्राध्न प्रदेश से वाहर िसी ग्रौर हिस्से में न फैलने पाये।

श्रीमन्, जैसा कि मैने शुरू में कहा ग्रौर दीक्षित जी ने मुझें कहा कि स्राप स्रपनी बन्त पर पुन विचार कीजिए, मै यह कहता हूं कि जो हालात वहा पैदा हुए उसकी जिम्मेदारी काग्रेस मैन की है। । उसके ग्रदर शामिल थे। मैने यह नही हा कि ग्राप्की ही जिम्मेदारी है। म्राज मुझे खुर्गा है कि 11 महीते कुर्सी से हटने के बाद उनका दिमाग सही हुम्रा--दोनो त क का। तब उन्होने इसके लिए एक रास्ता निकाला।

The Constitution

(Thirty-1hird

श्रीमन, एक बार मैं कह द कि मुझे ऐसा लगता है कि प्रार्टी कल 14, ग्रार्टी कल 16(1) भ्रौर भ्रार्टीवल 35 (गि) को देखने ने वारे-लेशन सा होता है। 7दिन जब ग्रापने 371 (1) वनाया था ग्रौर उसके तहत ग्रापने यह जो स्पेशल लॉ बनाया था एम्प्लाएमेट का, उसके तहा भी फंडमेटल राइट्र का कुछ न कुछ कम्प्रोमाइज हुन्नाथा। तो वह जो ग्क गलत प्रया पहरे यो वह ग्राज भी खत्म नहीं हुई है, केवल उसकी शक्ल वदल गई है । बहरहाल, मुझ को ऐसा लगता है उसका न कुछ बारोलेशन होता है। स्रब कोई साहब स्त्रीम कोर्ट मे जानेने तो पता चलेगा कि उसकी क्या पोनिशन है ?

दीक्षित जी ने इद कहा है कि यह जो सेक्शन 3(वी) है--

"specify any part or parts of the State which shall be regarded as the local areas-- '

इसमे दीक्षित जी मुन की यह दर है कि पहले तो मुल्की रूप ला [होता था मिर्क नेलगाना पर, पर अब हर हिस्ट्रिक्ट के अन्दर आप को यह न स्पेसिकाई वा ना पड़े कि इसने ये-ये क्षेत्र लोकल लर्रियाज ईंग्रीर ये-ये नही है। हर इस तरह डिवीजन हो का जाएगा। मुझे ग्रन्शा है, मगर यह न हो तो भ्रचन ही है वरना इससे सैंब्रेटिस्ट टेंडेन्सी नन सकती है खार इनका श्चसर दूसरी स्टेट्न गर पड सकता है। जैसा त्यागी जी ने कह कि स्नाप यह सारे देश मे क्यो नही करते। ग्राप शार्य इमलिए नहीं करते, क्योंकि वहा तो एक एग्रीमेट हो चुका है तेलगाना ग्रीर ग्रान्ध्र के लोगो के बीव मे। पर मै कहता है कि जब एक जगह ऐसी बात हो जात. है तो दूसरी जगह भी बात जाती है।

उत्तर प्रदेश में पहाड़ी क्षेत्र है । दुसरे तरफ पूर्वचिल है, वह काफी पिछडा हमा है तो इससे वहा के लोगो को भी कुछ शह मिल सकती है। न मिले तो ग्रच्छी वात है। मै तो यही चाहुगा कि न मिले । ग्रापने ग्राटीं-कल 371(1) निकाल कर रीजाल कमेटी खत्न वर दी, मगर बदले मे क्या बनाया?

भ्रापने इनमें 6 प्वाटट प्रोप्राम की वान कही है। इनमें स्रापने डेवनेयमेट बोर्ड या प्लानिग बोर्ड या डब रेपमेट कमेटी की बात कहीं नहीं कही। ग्राप यह वात कह सकते है कि हम स्टेट के ऊपर छोड़ देगे। कुठ मायने मे अच्छा भी है और कुछ मायने ने बरानी। ग्रच्छाइस मायने मे है कि ग्रगर स्टेट गवर्गमट्स खुद-वबुद प्लानिग वार्ड बनाए, कमेटी बनाए तो इससे ज्यादा इ रोशन र इटीप्रेशन की बात पैदा होगी । लेकिन तेलगाना के लोगो को उस बात की शिकायत हो सकती है कि जो सोगल राइट उनको दिया गया था उसके सःबन्ध मे कोई स्टेबटरा प्रोविजन इसमें नहीं है।

इसमे आपने एडमिनिरट्रेटिव ट्रिट्नल की वात कही है। यह शायद पहला एक्स-पैरीमेट है । जहा तक मुझे याद है इस तरह का एडमिनिस्ट्रेडिव ट्रिब्यूनल नही बना है। जैमा मैने पढ़ा है, उससे ऐसा लगना है कि यह क्वासी-जुडिशियल होगा ग्रौर इनके ब्रन्दर एपाएटमेन्ट्प, प्रोमोशन्म, कडीजन श्राफ मर्विम सन्बन्धी यह सब चीजे तय करने का ब्रधिकार होगा और जा भी सैकडो, हजारो केसे जपडे हुए है सिन्योरिटी के या स्रोर चीजो के झगडे हे वह सब ट्रिब्यूनल ग्रापका तय करेगा । भ्रच्छा है, भ्रापने एक तरोका निकाला, लेकिन मुझे इनसे ऐना लगता है दीक्षित जी कि एग्जीक्य्टिव पावर की ग्राप बढाते

[श्री नवल निशोर]

जाते हैं ग्रौर जुडिशियल पावर को ग्राप घटाते जाते हैं। मैं इसलिए कहता हू; क्योंकि म्रापने इसमे कहा है कि सिवाय सुप्रीम कोर्ट को छोड कर किसी भी ट्राइव्यूनल का जुरिमडिक्शन एडमिनिस्ट्रेटिव ट्रिब्यूनल पर नही होगा । भ्रौर फिर भ्रापने कहा कि स्टेट गवर्नमेंट को ग्रिधिकार होगा कि वह स्पेशल केस में या इन दि पब्लिक इंट्रेस्ट इसके एवाई को, इसके फैसले को न भी माने । इसके मायने यह हुए कि जो क्वासी-जुडिशियल करेक्टर इसका है उसको भाप इनडायरेक्ट तरह से एग्जीक्युटिव करेक्टर वनाने की कोशिश कर रहे है। अगर यह एग्जी व्युटिव बाढी बन गई तो, श्रीमन्, तब ग्रापके कानून के वावज्र भी हाई कोर्ट को हक होगा कि इसके खिलाफ रिट पेटीशम को इंटरटेन करे। तो मैं यह कहना चाहता हू कि ग्रगर ग्राप एडमिनिस्ट्रे-टिव ट्रीब्यूनल बनाते है तव चाहे इसके चेयरमैन सुप्रीम कोर्ट के जज या हाई कोर्ट के जज को बना दें, लेकिन इसकी जो फांइडिग्स हों, वरना उसकी कोई न कोई फाइनलिटी होनी चाहिये इसके ब्रार्डर को स्टेट्न जो है वह सेट-एमाइड करने लगी तो मै चेतावनी देना चाहता हुं कि वह झगड़े जो पहले पैदा होने लगे थे, वे झगडे फिर पैदा हो सकते है।

श्रीमन्, इसके ग्रन्दर सेंट्रल युनिविसिटी की बात कही है, ठीक बात है, क्यों कि ग्रमी तक जो एजुकेशनल इस्टो-ट्रपृशम होते थे, उनमं कुछ लोकल ग्रादिमयों को प्रिफेन्स देने की बात होती थी ग्रीर उनको कुछ लोकल होने के नाते दाखला पाने में प्रिफेन्स था ग्रीर मुझे उम्मीद है कि यह जो सेंट्रल युनिविसिटी होगी, इसमे कोई किसी प्रकार की दाखला सम्बन्धो पावन्दी किसी ग्रादमी पर नहीं होगी।

(Time bell rings)

श्रीमन्, मै ग्रभी खत्म करता हूं। तो, श्रीमन्, मैं दीक्षित जी मे कहना चाहना इं कि जो आपने सेंट्रल युनिर्वासटी बनाई है उसमे इस बात की कोशिश करें, वयोकि हैदराबाद में तेलंगाना के लोग भी है और आध्र के लोग भी हैं और काकी तादाद में ऐसे लोग भी हैं जी कि दूनरे स्टेट के भी हैं जो कि न तो आध्र के हैं और न तेनगाना के है। तो यह जो चेंट्रल युनिर्वासटी है इनमें एडमिशन वगैरह सही मायनों मे नेशनल तरिके में हो ताकि यह सिम्बल बन जाय नेशनन एण्ड इमोशनल इटेगरेशन का।

श्रीनन्, मै यह बात घोर धर्ज कर द्--इनमें बहुत सी वातें है, एक बात इसमें यह भी है कि जो एष्याइन्टमेंट्स है अब तक हए है उनको श्रापन वेनिटेड किया है, वह तो एक जाब्ते की बात है मग़र--एक बुनियादी सवाल मैं स्रापसे करना चाहता हूं दीक्षित जी कि मुझे डर यह है कि सविधान में तो श्राप लाये मशांधन, ठोक है, लेकिन ग्राज डए मुझे इस वात का है कि पार्तियामेंटरी डेमोकेशी का भविष्य देश में क्या होने वाला है ? भ्रापने प्रेसिडेंट रूल खत्म किया, ग्रन्छा किया । पापुलर गवर्नमेंट ग्राई बहुत ग्रन्छा हुग्ना, उसका हमने स्वागत किया है। लेकिन जिस ढंग से ग्राप वहां मुख्य मंत्री बनाते हैं, उस ढंग से कोई पालियामेंटरी डेमोकेसी को ताकत नहीं मिलती । ग्रापने ग्राध्न में जहा कि ग्रापके 217 ग्रादमी थे 287 में, 76 पर सेंट थे, वहां ग्रापने श्री नरसिंह राव को मुख्य मंत्री बनाया। यधिप, इसका बहुमत नही था फिर भी बनाया, वहुत मही है, आपकी पार्टी है आप जो चाहें सो करे लेकिन जैसा कि मैंने श्रापसे कहा कि ग्राप बड़े कलाकार हैं जिसको बनाते हैं उसका बहुमत खुद बन जाता है, चाहे उसका प्रोपोजर ग्रौर सेकेंडर भी न

157

जब वन जाते हैं तो उमके बाद हटा दिये जाते है। अब बेनेगल गव को चीफ मिनिस्टर वना दिया गया है भी उनको चीफ मिनिस्टर बनाने मे क्तिने महीने लगे ? मै ग्राप से कटना ह कि मेरी ह्यांदक शुमकामनाए उनके माय है ग्रीर मैं चाहना ह कि वे मजबूती क साथ टिके रहे। लेकिन म्झे डर है कि वहापर फिर ही यही झगडे।दान हो जाये। यहां पर की ही बात नहीं है, मैं उत्तर प्रदेश की भी बात कहना बाहता हु। श्री कमलापति निपाठी जी यहा पर बैठे हैं। वे हमारे मित्र है ग्रौर दीक्षित जी स्नाप है भी मित्र है। यह वात सव जानते हैं कि उत्त प्रदेश मे पडित कमला-पति विपाठी जी का 'हमत था। आज शायद न हो, मै यह बात ाही जानता ह। लेकिन जिम ममय ग्रापने वहा राष्ट्रपति शासन थापा था, उस ममय उनका बहमत था स्रीर उन्होने त्याग पत्न दि । व यो दिया, मैं इस कहानी ने जाना नहीं चाहता हूं। वहां पर भ्रव श्री बहुगुणा जी मुख्य मत्नी बन गये हैं। वे भी मेरे मित्र है। क मुख्य मत्नी का बहमत होते हुए भी वहा पर र्मरा मुख्य मत्री नियुक्त किया गया है, इस तरह का जो ग्राप नया एक्सपेरीमेट कर रहे है इससे पालियामेटरी डेमोकेमी एक मखोल वनती चली जा रही है। यही नही, ग्रभा विह र मे गफूर सरकार की हार हुई जब कि उन हा वहा पर बहुमन था। दीक्षित जी कं देश मे एक अच्छा उदाहरण भ्रौर ट्रेडाशन स्थापित करना चाहिए था श्रौर गफूर जी को सलाह दी जानी चाहिये थी कि वे त्यागपत्न दे दे, चाहे वे एक घटे के भीतर फिर ग्रपनी दूसरी गवर्नमेट बना लेते। इस तरह से हमारे श मे एक हैल्दी ट्रेडीशन बनाया जाना चाहि। था । प्रव मै ग्राखिरी बात कहना चाहता हु। ग्रापने जो यह छ सूत्रीय प्रोगाम बन या है, उसकी वजह से श्री दीक्षित जी ग्रंर सरकार के ऊपर एक बहुत बड़ी जिम्मेद री ग्रा गई है। सेन्टर को वहा के पिछडे हुए क्षेत्रों को प्रगति मे लाने के लिए काफी पैसा देना पडेगा। यही नहीं कि सिर्फ ग्राध्न प्रदेश के लिए है।

MR DEPUTY CHAIRMAN: Please wind up

श्रीनास किशोर श्रीपन मैं जभ्दी खत्म कर रहा हू। तो मै यह कह रहा था कि अपको पान्ध्र प्रदेश के पिछडेपन को दूर करने के लिए काफी गैमा खर्च करना पडेगा। लेकिन मे यह भी कहना चाहता ह कि दश के अन्दर भीर भी बहुत से हिस्से ऐसे है जो पिछडे हुए है। एक ही जगह नही है, बल्क हर स्टे. में इस तरह दे पिछड़े हए हिस्से है। इत्तिफाक से मै उस हिस्से से ब्राता हू जो इलात फिडा है प्रौर हमारे बिहार के जो मित्र बैंडे है, उनका इलाका भी बहुत पिछडा हमा है। याज केन्द्रीय सरकार म्रान्ध्र प्रदश के लिए यह कांमटमेट कर रही है तो उसको दूसरे स्टेडा के लिए भी इस तरह के कमिटमेट को पूरा करना पडेगा।

श्राण उत्तर प्रदेश के श्रन्दर माग है श्रार उसका जा पूर्वी हिस्सा है वह पिछड़ा हुआ है श्रीर वहा से माग श्रा रही है कि उसके पिछड़ेपन को दूर किया जाय । श्री दीजिन जी इस बात को श्रच्छी तरह से जानते है और वहा की स्थिति तलगाना श्रीर रायलम मा से बम खराब नहीं है। श्राज होना यह चाहिये था कि जितन भी पिछड़े हुए प्रदेश है उनके इनाके है चाहे वह श्रान्ध्र प्रदेश मे हो या किर क्सी श्रीर प्रदेश मे हो, उनकी तरक्की हानी चाहिय । श्राखिरी बात कह कर मै खत्म करना चाहता हु।

MR DEPUTY CHAIRMAN. Now I will call the next speaker

SHRI NAWAL KISHORE I am winding up

MR DEPUTY CHAIRMAN. You have been winding up for the last 10 minutes

SHRI NAWAL KISHORE One sentence only, that is all.

[र्श्वनवल किणोर]

159

श्राखिरी बात मैं यह कहना चाहता हूं कि जिस भावना, जिस स्पिरिट के श्रन्दर यह छः सूत्रीय प्रोग्राम तैयार किया गया है, वह भावना बनी रहेगी और तेलगाना और श्रान्ध्र प्रदेश के सम्बन्ध में जो वायदे किये गये हैं, उनको पूरा किया जायेगा ताकि वहां पर सही मानों में प्रगति हो सके ताकि हमारे देश को भावनात्मा ए ज्ञा का फायदा हो सके। इन शब्दों के साथ मैं श्रयना माषण समाप्त करता हूं।

SHRI V. B. RAJU (Andhra Pra-.desh): Mr. Deputy Chairman, Sir. this amendment to the Constitution was necessitated because of the inadequacy of statute law. At every stage, when a legal shape was sought to be given to a political agreement, the courts came in the way and almost compelled Parliament to amend the Constitution. Sir, this is an experience which very bitterly and at high cost we learnt. The Home Minister has given a chronological history of the events that took place in that part of the country called Andhra Pradesh. The recent history of Andhra Pradesh or the recent history of Telugu-speaking people can be compartmentalised into four periods: 1952-56 which is called the formative period when Andhra State was carved out of Madras State; the second period was a period of consolidation, between 1956 and 1969 when really the State achieved some progress in the economic field and has seen growth in the economy; then started the trouble and that is with disthe third period, 1969-72, in Telengana area; and satisfaction then the fourth period is that which 1972-74, has just ended, that is, Andhra agitation period. In these four periods, I should say, consistency in the policy has been demonstrated by the Centre I would not agree with Mr. Nawal Kishore when he says that the Centre has behaved in a very unstable manner or has demonstrated any weakness. On this occasion let me congratulate the Minister, the Home Minister and Shri K. C. Pant who was in the Ministry till recently, on their firmness in not succumbing to violence; at the same time, on their patience in persuading the people and the leadership there to live together. It is not a small matter. The history records this and this needs a lot of wisdom and foresight, and there has been a consistency in the policy of preservation of the integrity of this State. What is the basis of this new State? It was a gentleman's agreement on the basis of which the Employment Act of 1957 was enacted by Parliament. It 1957 to was the in operation from 1969 when the Supreme Court struck it down on some technical grounds. I am sure the present amendment would not have been necessary if a simple suggestion for the amendment of the Constitution was accepted at that time in 1969. After the Supreme struck down the provisions relating to Telengana in the 1957 Act, a committee of jurists was appointed with Mr. Wanchoo as the Chairman. We represented that Article 16(3) (b) be amended, that the word 'State' mentioned in that Article be explained or be considered to mean a part of the State also. It was a very simple amendment and if it had been accepted there would have been no trouble. But the committee of jurists said it was not possible and it was not desirable. I am more surprised how the legal pundits, the jurists, of this country do not look to the realities, the political realities, of the country. I find a big gap approach of the legal between the luminaries and the approach of the political forces of the country, and that gap has got to be bridged. The country cannot afford the luxury of instability of this nature, instability of law particularly. If that amendment had been accepted at that time, this amendment would not have been necessary now. Anyhow, it has come in this shape today, The Home Minister has given the details of the 6-point formula. The six-point which was evolved by the leadership there with the help of the leadership here, mainly relates to employment opportunities , educational facilities and economic development. Now, the Andhra Pradesh problem

times is misrepresented or misunderstood. It is considered to be a political problem. But it has merely taken a political form externally. Besically it is an economic problem. It is a problem resulting out of development and growth. Such sort of feelings are evident, are present, in many parts of the country. But unfortunately here it took a political form. And it became difficult to handle and we ourselves could not tackle the problem to our own satisfaction.

What were the forces that were there or what vere the ideas that clashed there? Cne idea was integration with safegua ds to Telengana. The other idea was integration without conditions, or unconditional integration. These two conflicting approaches had to be reconciled and some harmony had to be achieved. The six point formula was to harmonise the two. It cuts somewhere in the middle. As a matter of fict we do not live in extreme situations. If anybody takes an extreme posi ion it can either be an ideal or it might be taken as a desparate step. But some compromise is necessary if the people have to live together. The Home Minister has already mentioned that this particular amendment does not cover any provision relating to the economic development, namely co stitution of the State Planning and Development Board and also the State Planning and Development Committees for the backward areas. It is left to the State Government, Personally I would have been happy if something had been said in greater (etail here about that particular item because having been in the thick of both the situations I know something about the history of the area. I am of the view the basic cause is economic and developmental. The disparity in growth for historical reasons has realy been one of sore points. "herefore, something could have been said in greater detail and as I said personally I would have been happy if these bodies were given a statutory shape. There may be administrative difficulties. I know that. But that would have given a more

psychological satisfaction to the people of both the areas. Nevertheless constituting these Boards and providing necessary resources for the developmental programmes will go a long way in promoting emotional integration of the area.

One of the important points on which I hope the Home Minister will apply his mind is about the request made to the Centre for financial resources for development of cities and backward This is a mising point. On some light could have been thrown or a commitment could have been made by the Centre. It is not merely regulatory measures and constituting Boards that would take us far. More important is the implementation of development programmes for the rapid economic growth leading to a solution of unemployment problem there. That alone would create confidence in the establishment. As a matter of fact, the experience in Andhra Pradesh had taught us new lessons and these lessons have to be learnt by the people of the country as a whole. Even though they are local events, they have got greater significance. They teach us how regional feelings could be exploited for political ends and how the roots of an orderly Government established under Constitution with sufficient strength to remain in power could be shaken. Unfortunately in this counthree evils-communalism trv the regionalism and linguism-sometimes work havoc simultaneously. In fact what is happening in the case of Belgaum and what has happened in Andhra Pradesh have Meerut and opened our eyes. We know these 'isms' and how these sectarian feelings could upset the normal life of the people as a whole. I am happy that the Central leadership has been dealing with these matters with firmness and with the co-operation of the Parliament I am sure our country will be relieved from the evils of these 'isms'.

I do not want to take much time of the House. I would only say a few words about what could be profitably

done in Andhra Pradesh to remove certain misunderstandings. The 108 days' strike of the NGOs has really been the main cause for creating misunderstanding among the people of the State who really aspired to live together for which they conducted a movement for half a century. The 108 days' strike really affected our politics there. Some sort of satisfaction coupled with discipline must be brought among the services. I am sure that the Administrative Tribunal which will be constituted, will help in the disposal of the cases that are pending before the courts. But as Mr Nawal Kishore pointed out the powers of the Tribunal are being questioned. one of the statements, the employees' leaders have stated that their fundamental rights are sought to be taken away by the constitution of the Tribunal and that the Tribunal is not really a court. Sir, I will not agree with the employees' leaders because the matters relating to dismissal and penal punishments are still within the jurisdiction of the courts and the High Court is in the picture. But the matter relating to appointments, seniority, promotions and such other things are within the jurisdiction of the Tribunal There is the assurance given by the Home Minister. Normally, the Tribunal's award shall be accepted by the Government. Only a safeguard has been provided just to take care of any decision which may be far from reali-To that extent, the Executive Wing of the State has been given the power to accept the recommendations or not. I hope the Government of Andhra Pradesh would keep this matter in mind and see that the sanctity that is associated with the functioning of the Tribunal is kept up. As far as the employees' problems are concerned, whether it is Andhra Pradesh or Kerala or Karnataka or Maharashtra, I think the problems are the same They are not peculiar to Andhra Pradesh alone, I am unhappy because they have assumed a political form which they should not have done. I am sure that in future, greater attention will be paid to the employees' problems

Freezes Printing

As I have already said—I am only repeating it-the Government should take care to see at the earliest opportunity that the assurances relating to the economic assistance for the rapid and accelerated development of the area are implemented. I hope that the State Government will take the trouble of announcing the scheme for constituting the Board and the Committees immediately so that any misunderstanding that may arise later on would not be allowed to arise. I hope that hereafter the Government of India will take special care and if necessary, create a cell for Andhra Pradesh here till the people, the leadership and the political forces in Andhra Pradesh are able to stand on their own feet and conduct their affairs in a more harmonious way. Thank you,

श्री ना० कु॰ शतवादनर (मध्य प्रदेश) उपसभाध्यक्ष महोदय, मुजे जो वर्तमान संशोध्यन विधेयक है उस से अनहस्ति है श्रोर इस लिए मैं इसका विरोध करने के लिए निश्वत हुआ हू। मझे तो इस को देखने ने ऐसा प्रतीत होता है कि वास्तव में यह हसारे जनतंव के साथ एक मजाव है और संविधान ने साथ यह एक तरह से धंखा है।

श्री महावीर प्रस्त स्वाहल : क्या जीज धोला है :

श्री न ० कृ० से जवलव र में बताता हूं। श्रापकों मैं इस के इतिहास में नहीं ले जाना चाहता, परन्तु इतना ही कहना चाहता, परन्तु इतना ही कहना चाहता हूं कि श्राध्य प्रदेश जब बना था तो श्राप ही के दल के लोगों ने उस की माग की थी और बीच में तरह तरह में फार्मूल वहां पर प्रस्तुत हुए और उसके बाद रीजनल कमेटीज भी वनी लेदिन उनसे कोई समाधान गहीं हुआ श्रोर लोगों के बीच के अन्तर जो एक प्रकार में क्षेत्रीय असमान्ता थी, वह बढ़नी गयी। उन के अन्दर जो रीजनल भावनाने थी, जो एक दूसरे का एक्स लायटेशन होता था इन के कारण बहु एक दूसरे के निकट नहीं

ब्रा सके ब्रौर जब इस पंचसूत्री फार्मुले के रूप में यह बात उन के सामने रखी गयी तो उसको भी ग्रमान्य हर दिया गया ग्रौर उस के वाद बड़ा भारी एजीटेशन वहा हुन्ना। पहले मुल्की रूल्स वे लिए अपने यहा विधेयक वना, मंविधान में रशोधन विया ग्रोर ग्रब श्राप फिर उम को वापम ले रहे है। पहले तो इस प्रकार से एक सेक्शन्स अलग-म्रलग बने. विभिन्न जो मिटीउन्स है उन को निन्न भिन्न प्रकार के ग्रशिकार टिये गये ग्रीर यह स्वय में एक ग्रलम बात थी ग्रीर ग्रव ग्राप उसी गलत बात को फर दोहरा रहे है। आज ग्राप उसके द्वारा अपने पृथक क्षेत्र, लोकल एरियाज बना रहे हैं प्रौर यह लोकल एरियाज <mark>श्राप की मर्जी</mark> के अन्यार ही ब**नेंगे** ग्रौर उसके लिए सारा अधिकार भ्राप ने ले लिया है अप्रौर रिक्नुटमेट स्नाफ कोर्सका कैडर किस प्रकार बनाये जायेंगे ग्रीर एड-मिशन इन यूनिवरिटीज इन सारी बातों के लिए स्राप ने एक न या झंझट खडा कर दिया है । ग्रौर उस काप रेणाम मैं ग्राज ही बतला देता हुं कि यह चलने वाला नहीं है। फिर् से ग्राप की समस्तायें बढ़ेगी ग्रौर वहा क्षेत्रीयवाद ग्रौर पनोगा। इस का ग्राप को ताजा नम्ना देखना है नो आज के ही हिन्द-स्तान मे एक समात्रार प्रकाशित हुन्ना है मेघालय के बारे में के वहा पर उन्होंने एक विधेयक पारित विया है जिस का कांग्रेस के लोगों ने विरोध किया ग्रौर विधेयक यह पारित हुआ है कि होई भी व्यक्ति सरकार की ग्रन्मित के बिना वहां ग्रा नहीं सकता, ऐसा चाहे तो सरका कोई नियम बना सकती है ग्रौर इस का विरोध उन्होंने किया ग्रौर मैं समझता हू कि ठीक ही विरोध किया ग्रौर इस के साथ ही स्थायी ग्रावाम की च्यवस्था भी उन्होने कर दी कि नो 12 वर्ष तक वहां रहा होगा. वही स्थायी वासी चहां का कहलायेगा। नो यह वही चीज है कि जो मुल्की रूल्स मे थी और वही स्थिति ग्राज वहा पैदा हो रही है। 1 ग्रापको ग्रागाह करना चाहता हूं कि ग्राप इस प्रकार का जो संशोधन

ला रहे हैं उस से वहां रीजनलइज्म और बढ़ेगा श्रीर श्राप उस से कोई भले की बात नहीं निकाल सकते । इस से हिन्दुस्तान में जो डिसइंटीग्रेशन है वह श्रौर ज्यादा होगा । इस का इलाज दूसराही था। जन सघका एक दल वहां गया था वहा की स्थिति को देखने के लिए ग्रौर उन्होंने ग्रपने कुछ सझात्र रखे थे कि अगर बैकवर्ड एरियाज हैं, कुछ पिछड़ी हुई जातिया ग्रीर क्षेत्र नहां हैं तो उन क्षेत्रों के लिए नहीं, वल्कि पूरे स्टेट के लिए एक बोर्ड बनाया जाये ग्रौर उस को यह शक्ति दी जाय कि जो पिछड़े हुए भाग हैं या जो पिछड़ी जातिया हैं, उन के लिए वह कोई उपाय निकाले ग्रौर उन को विशेष प्रायरिटीज दी जायें। मैं ममझता हूं कि उप में कोई विवाद का प्रश्न नहीं पैदा होता था श्रौर क्षेत्रों के हिसाब में सारी बात ग्रा सकती थी। ग्रीर ग्राज जो भिन्न भिन्न क्षेत्रों के ग्राधार पर विवाद उत्पन्न होने वाले है उन की गुंज पण नही रहती । लेकिन वह नहीं माना गया । मैं नही समझता कि आरज हमारे मित्र इप वात का भी विरोध करने हैं कि दो प्रान्त न बनाये जायें, ऐसा क्यों ? वैसे इस की **ब्रावश्यकता नहीं थी, किन्त्र इस बात को** बढ़ाते हए मैंने जैसे पहले ऐंटी-डेमोकेटिक होने की बात कही थी, ग्राज भी ग्राप वहां जनमत लेने के लिए तैयार नही है। इतने दिनों तक ग्राप ने वहां राष्ट्रपति शासन रखा, लेकिन ग्राप ने वहा मतदान कराने की बात नहीं सोची । ग्रमेवनी का ग्राप चुनाव कराते तो ग्राप को मालूम हो जाता कि वहां के लोग क्या चाहते है। ग्राप ग्रनुमान लगायें कि 108 दिन तक कर्मचारियों ने ग्रौर जनता ने ग्रान्दोलन किया, शान्तिपूर्वक ग्रान्दोलन किया, कहीं-कही कुछ जगह वायलेंस हुई, लेकिन ज्यादा नहीं हुई । इसलिए इतने दिनों तक खामोशी रखी गयी। स्राप मानते ही इसी बात को है, जब ज्यादा वायलेस होता है, जब ज्यादा आगजनी होती है--मै इसको दुर्भाग्य की बात समझता हं, मैं इसका विरोधी हं--तव ही स्राप बात को

[श्री ना० कृ० शेजवलकर]
मानते है। मैं तो श्राध्न की जनता को बधाई
देता हूं कि वरावर 108 दिनों तक शान्ति
से उन्होंने श्रान्दोलन किया श्रीर उसके बाद
वह खामोश हो गया, उस खामोशी को
ग्राप गलत समझ रहे है कि सरेंडर कर दिया
श्रीर मनमानी कर के श्राप इसको प्रेस्टिज
का मामला बनायें कि दो प्रदेश नही बनने
देंगे श्रीर जो कुछ लोगों ने माग की थी उसको
न ममझते हुथे ऐसा यह नया फार्मूला रखा।
मैं श्रापसे निवेदन करता हूं कि इसमे श्राप
चार-चार प्रदेश बनाने के लिये योजना बना
रहे है, भिन्न-भिन्न लोकल एरियाज बनाये
जायेंगे...

श्री महाबीर प्रसाद शुकल गलत चश्मा तना कर इसको देख रहे हे।

श्री ना० कृ० शे अवलकर : ग्रापका चश्मा जही है, मेरा चश्मा ग्रलग है। ग्राप बुजुर्ग हैं, इतने ग्रनुभवी होते हुये भी ग्राप ग्रामे की बात नहीं देख सकते, यह दुर्भाग्य की बात है।

श्रीमन् मै तो चाहता हु कि मेरी बात भ्रसत्य हो, मै भ्रापको बता रहा हूं कि मेरा यह डर है, यों मेरी तो यही इच्छा है कि ऐसी स्थिति न बने, डिफरेट रीजंस न बनें, मेरी यह हार्दिक इच्छा है, लेकिन जो मै अनुभव कर रहा हूं, वह मै बता रहा हूं। ग्राप विश्वास रिखये कि जिस दल का मैं हूं, जन सध का वहा पर कोई शासन नहीं बनने वाला है, ग्रसल में जो झगड़ा है वह ग्रापके ही लोगो के बीच का है, जो मित्रमडल बनाना चाहते है और मंत्रियो की कुर्सियो में बठैना चाहते थे, उन्ही लोगो के द्वारा वह तमाम सिच्एशन को एक्सप्लायट किया गया, लेकिन मेरा निवेदन है कि जो समस्या थी, जो वास्नविक समस्या थी उसका हल निकालने का प्रयास करते । छोटे-छोटे प्रान्त पंजाब ग्रौर हिमाचल प्रदेश और इस प्रकार के प्रान्त हरियाणा श्रौर मेघालय वनाने को तैयार हैं, लेकिन ग्रान्ध्र मे दो प्रदेश बनाने मे ग्रापित हो रही थी। जो कुछ भी हो जब ब्रापने निर्गय कर लिया है, लेकिन मै ग्रापको ग्राग्रह करना चाहता ह कि यह जो ग्रापने हल िहाला है यह हल उससे भी खराव है। मुझे ग्राण्चर्य होता है, समझ मे नही स्राता कि जो स्रापका संविधान है उसके ग्रन्दर ग्राटिकत 370 से ग्रागे जो ग्राटिकल्स चालू होते है वे टेम्पोरेरी, ट्रांजीशनल ग्रौर स्पेशल प्राविजंस है ग्रौर ग्राप संविधान के बनने के 26 वर्ष के बाद भी टेम्पोरेरी फेज मे टेम्पोरेरी संशोजनों के स्राधार पर चल रहे हैं, इससे ग्रधिक दुर्भाग्य की बात ग्रोर क्या हो सकती है। ग्राज केन्द्रीय कानून के द्वारा प्रविवान मे सशोधन कर के ग्राप यह सारे डिटेल्स उसमे रख रहे हैं कि यूनिवर्सिटी मे कौन भर्ती होगा, रिक्रुटमेंट का तरीका क्या होगा, वना किमको करेगा, क्लास भ्राफ पोस्ट्स कौन सी क्या-क्या बनाई जा रही है, ये माी बात हम सविधान के ग्रन्दर एक विशेष हिस्से के लिये, एक प्रदेश के लिये रख रहे है। मैं समझता हू कि इससे ग्रधिक लज्जा की पात ग्रौर कोई हो नहीं मकती कि हम इन छोटी-छोटी बाता से ऊपर नहीं उठ सके । मै यह समझ सकता ह कि ग्राप सविधान मे इस प्रकार के ग्रामुलचूल परिवर्तन करते ग्रौर इस बात को ग्रनभव करते कि जो बडे-बडे प्रदेश है उनके ग्रन्दर एक समानता लाने के लिये और रीजनल एम्बैलेमेज की समस्या को मूलझाने के लिये एक नया कानून बनाया जाय ग्रौर उसके निये मंविधान मे संशोधन कर के एक फार्मुला बानाते तो वह समझ मे आता, लेकिन वैसा कुछ आप करते नहीं । श्राज मध्य प्रदेश है, उत्तर प्रदेश है, इनमे क्या ब्राप समझते हैं कि ऐसी कोई समस्या नहीं है ? वह समस्या वहा है लेकिन वहा उम समस्या ने जोरो से सिर नही उठाया है, इमलिये उसको परवाह नहीं करते स्रोर उसके लिये कोई प्रावधान नहीं करते । ऋषिन महाराष्ट्र के सम्बन्ध मे तो प्रावबान कर 169

दिया लेकिन उत्तर ।देश के जो तीन भाग हैं, मध्य, पश्चिम प्रौर पूर्व, इनके ग्रन्दर कितना अमन्तोष है का आपको पता है, बहुगुणा जी सभी मेरठ गये है उनका कितना स्वागत हुआ था और मध्य (देश में भी इसी प्रकार की स्थिति है। स्रापने एक रेजिड्सरी स्टेट बनाई । ग्रगर ग्राप रेप्रेजेंटेशन ग्राफ पीपुल्स ऐक्ट को देखें तो यु माफ है। महाराष्ट्र कार्व-ग्राउट हो गया. कार्व-स्राउट हो गा ग्रौर बाकी जो वह यह The residuary State is the Madhya Pradesh State. यह उसमें लिखा है। There is no philosophy behind that. लैंगुएज का कोई सनाल नही था, कुछ नहीं था ग्रीर ग्राज उसके कारण वहा पर खींच-तान हो रही है, कई एक क्षेत्र के लोगों से उन को बढ़ावा मिलता है, दूसरे क्षेत्र के लोगों से उनको बढावा मिलता है ? खालियर राज्य का जब इंटेग्रशन हा। तो 55 करोड़ रुपया दिया, शायद सारी रियासतों ने इतना रूपया नहीं दिया ग्रौर मैं देखता हूं कि खालियर क्षेत्र के जो लोग हैं वह वहां सब से ज्यादा पिछडे हए हैं, उनको सारे देश के अन्दर सब से पीछे रखा जाता है, जो क्षेत्रीय काम होते हैं उनमें सब से पीछे रखा जाता है। तो यह जो रीजनल इम्बलिसेज स्राप समझते हैं, क्या केवल ग्रान्ध प्रदेश में ही हैं? एक जगह पर नहीं है बल्कि देश के कई हिस्सों में इप तरह के इम्बेलेंसेज हैं। अगर आप संविधान में संशोधन करना चाहते हैं तो श्रापको इम तरह की योजना बनानी चाहिए थी, जिसके द्वारा भारत के अन्दर इस तरह के जो छोटे-छोटे क्षेत्र है, उनके लिये कोई नया फाम ला रखा जाता। लेकिन वह कार्य तो ग्रापने किया नहीं ग्रौर न इस प्रकार की कोई चीज यहां पर है।

श्रापने इसमें ्निर्विसटी का प्रावधान कर दिया है, यह श्रच्छी बात है कि वहा पर यूनिर्विमटी का प्रावशान हुशा । लेकिन मै यह जानना चाहता हूं कि क्या वहा पर पहले से यूनिर्विसटी नहीं थीं ? श्रापके जो नियम हैं वे भिन है ग्रीर जो हैदराबाद में युनिवर्सिटी है उसके नियम भिन हैं। तो वहां पर एडमिणन के बारे में क्या होगा ; ग्राप जो युनि-वर्सिटी बना रह है उसमें तो कोई भी ग्राजा सकता है, लेकिन जो बाकी युनिवर्सिटियां हैं उनके बारे मे क्या होगा ? स्थिति स्रा गई है कि दूर्भाग्य से मैं यह निवंदन करना चाहता हं कि वास्तव मे वहा पर जितने भी कर्मचारी है उन पर ग्रापका ग्रविश्वास पैदा हो गया है ग्रौर ग्राप स्पष्ट रूप से इसके द्वारा प्रकट कर रहे हैं ? जो नी कर्मेचारी श्रापका वहा पर है,वह श्रपने क्षेत्र के बाहर नहीं जा सकता है। This is direct implication of yours. वरना इस प्रकार से ग्राप ग्रलग-ग्रलग क्लास, श्रलग-अलग पोस्टों के लिए ग्रौर ग्रलग-ग्रलग एरिया के लिए ग्रलग-ग्रलग ग्राफिसर नियुवत नहीं करते । इसका साफ मतलब यह है कि श्रापको पूरा विश्वास है कि तेलगाना के जो अधिकारी होगे, वे ग्रान्ध्र प्रदेश ग्रौर दूसरे क्षेत्रों मे ईमानदारी से काम नहीं करेगे, निष्पक्ष रूप से काम नहीं करेगे । इस तरह की बात कव तक चलेगी भ्रौर इम तरह से तो भ्राप भ्रविश्वाम की नीव को गहरी ही बनाते चले जायेंगे । आप कब तक इस तरह की नीति को चलाते रहेगे।

श्राप यह देखगे कि श्रापने इसमें ट्राइब्यनल कायम किया है: जैसा कि मेरे मित्र ने बतलाया कि यह जो एडिमिनिस्ट्रेटिव ट्राइब्युनल है, उसका क्या स्टेटस होगा ? यह बात हमारी समझ में नहीं ग्राई है। ग्रापने इसको इतने पावर दे दिये है कि उसके किसी भी निर्णय को हाईकोर्ट में नहीं ने जाया जा सकता है। Only the Government, not even Legislature. ग्रगर स्टेट गवर्नमेंट चाहे तो उसको बदल सकती है। अगर कोई निर्णय ट्राइ-ब्युनल करता है, कैंबिनेट उसको परिवर्तित कर सकती है तो मैं यह जानना चाहता हूं कि इस तरह की जो म्रापने व्यवस्था की है वह क्या प्रजातान्निक ग्राधार संवैधानिक स्राधार पर की है ? आपने उसको कंटैम्पट के पावर "It can try to its own contempt also." [श्री ना० कृ० शेजवालकर] दर्जा हाईकोर्ट से भी ऊंचा कर दिया है श्रौर हाईकोर्ट में उसके नर्णय के विरुद्ध कुछ नहीं हो सकता है। यह गनी मत है कि आपने यहां पर सुप्रीम कोर्ट की स्थापना की है ग्रौर यहा सुप्रीम कोर्ट में ही ग्राकर उसके निर्णय के खिलाफ कुछ किया जा सकता है। यह जो एडिमिनिस्ट्रेटिव निणय होगा, उसका कास्टीट्यूशन में क्या स्थिति होगी ? क्या ग्राप ग्रपने निर्णय को लागु करने के लिए बाहर से प्रधिकारियों को लायेंगे। रायलसीमा की स्थिति क्या होगी? क्या ग्राप मरीन की तरह ग्रौर जगहों से आफिमर वहा पर लायेंगे, उत्तर प्रदेश से लायगे या दूसरी जगहों से लायेंगे ? इसका साफ मतलब यह है कि वहां की जनता पर श्रीर वहां के श्रधिकारियों पर श्रापका कनई विश्वास नहीं है । इससे तो यही मतलब निकलना है । मैं समझता हू यह बहुत बड़ा ग्रन्याय है। हह तो केवल एक जिद है भ्रौर वह जिद यह है कि भ्रापकी वहा पर कूर्सी वनी रहे ग्रीर ग्राप वहां पर जमे रहें ? यही इसका मल ग्राधार है ग्रौर इसी जिद की वजह से ग्राप वहां पर चुनाव नही कराना चाहते हैं ग्रौर उस प्रदेश का विभाजन करना नहीं चाहते है। वहां पर लोगों ने इतनी हिंमा नहीं भ्रस्तियार की जिससे कि सरकार उनकी माग को मंजुर करने के लिए मजबूर हो जाती, यही आज दुर्भाग्य की स्थिति है। इसलिए मैंने कहा कि मे**री न**जर में तो यह एक बड़ी विडम्बना है हमारे प्रजातव मे ग्रौर हमारे संविधान के लिए भी। इसी वजह से मै इसका विरोध कर रहा हूं भ्रौर भ्रापसे निवेदन करना चाहता हं कि आप इस पर फिर से पूनविचार करें.

MR. DEPUTY CHAIRMAN: There are a number of speakers. Today, we will have to curtail the lunch hour. Shri Sardesai

SHRI S. G. SARDESAI (Maharashtra): Mr. Deputy Chairman, Sir, this Bill is welcome. It has already secured a near unanimous support in the other House and I have no doubt in my mind that all people in India who cherish the ideals of national integration, national unity and strive for such national unity will welcome this Bill. It is a step in the correct direction. The preceding speech which I listened to I must say with a lot of sorrow, actually amounts to keeping the fires burning in Andhra. Instead of trying to quench the fire, instead of trying to bring people closer together, it may arese precisely those sentiments which led to the fratricidal conflict in Andhra last year. We do not want balkanization; we want unification of this country. So far as the immediate aspect is concerned, what is it that gives a sense of relief when we think of this Six-Point Formula, when we think of the Bill which is before us? Sir, it is not a question of being perfect. The question is whether it is in the correct direction or not in the given conditions in which we are in this country today. The sense of relief comes to us because there are indications, very good indications, that the 6-point formula and the Bill will drop a curtain on the extremely dark and harmful developments which took place in Andhra earlier this year and in the concluding parts of the last year. So, that nightmare is now left behind. We have now got some breathing time. We have got an agreement on the basis of which step by step we can move further. That kind of a feeling and that kind of an assurance is created by this Bill. Much more than that, I would say that it is already known that the evolution of the 6point formula and the bill have had a pretty long process behind them. It is not as if something has suddenly developed or something has worked out by the Government of India or by the Centre which is being imposed on the people of Andhra. Such kinds of decisions have been taken earlier and as the Home Minister himself knows, they could not work On issues like this, which are very delicate issues, very explosive issues like that of education, employment and regional disparities the

most youl thing ; hich is needed is a common agreeme it among the concerned people. A certain amount of spirit of give and take and a certain amount of mutual accommodation is necessary to solve these problems. This 6-point formula was worked out after prolonged consultations and on the basis of free will and consent of a great majority of the parties and elements which were concerned. is what, I think gives it strength and creates a certain amount of confidence and for which it should definitely be welcomed. Our task naturally today is to strengthen the hands of the people who are endeavouring to solve this problem and help them to carry the process forward and not put spokes in the wheel which will mak; their task much more difficult. Haying stated this, I want to make certain points which, I hope the hon Home Minister will take seriously and give considering to them.

The first point which I want to make is this. This Bill is good. The agreement is good. We welcome it. But, one thing must be guarded against and that is complacency. There should be no feeling that now that these point have been agreed and that the Bill is going to be passed, the matter can be allowed to drift and the things will gradually go on improving. To le precise, according to me. the various aspects of agreement should not be left for implementation to the Government or to the bureaucra:y. I will positively explain my po nt further. If that the think agreement is State Government there. the there, the official; are there, the concerned parties are there, the matter can be left to them and things will work out gradually and in a better way automatically, I say that is sheer complacency. I want to be a little frank today not because I want to hurt anybody's feelings or sentiments or that I want to complicate the matters but because having seen the ordeal of fire during the course of the last year through which we have passed, I want that the matter should

now be of effectively dealt with. Certain clear conclusions have now emerged and the question which we have to pose before us frankly is to find out who was it that whipped up the tempo which led to this separatist frenzy in Telengana and Andhrawhether Telengana side or the other side. It is not for finding fault. It is for drawing certain conclusions in order to find out what are the forces which have to be mobilised in future so that this agreement is carried out in letter and spirit and even improved upon. When we come to these things. it becomes pretty clear and it was known last year also which were the elements which were in the forefront of these parties. Here, I should like to mention, in passing, a thing which all of us know and which is extremely significant. On the face of its it appears funny but deep down it is very sinister and that is that the leaders of the separatist movement in Telengana and on the other side have no quarrel among themselves. In fact, as the movement advanced, they became very friendly. The leaders on one side, whose grudge was against the leaders on the other side and that is why they wanted separation; similarly, the leaders of the other side had a grudge against the leaders of this side and that is why they wanted separation. But there was no quarrel among them. They came together, and both of them declared the integrationists to be their enemy. It is an amazing kind of thing. But why does this happen, how does this happen? There are deeper reasons connected social classes which lie beneath the whole conflict which took place. The spear-head of the movement was precisely the new rich farmers, the new rich peasantry born out of the green revolution on both sides of the barricade. I am sorry to say that precisely the new rich peasantry, into businessmen, many turning they wanted to invest their monies into trucks into cinemas, All these things. all of new traders and novo rich elements had come in. It was these elements on both the sides that poured oil into

[Shri S. G. Sardesai]

175

the fire, they were the people who were trying to deepen the crisis. And why is that? We know that just a year before last in Andhra and in so many other States in India certain issues were coming up very sharply. One of the most important issues which was on the agenda, which the State Governments to implement, was the question of land ceiling. That was coming up sharply in Amdhra and so many other States The second was the takeover of foodgrains trade. third was the question of nationalisation, 'State-ownership of bus transport and everywhere we find, precisely those who were opposed to the ceilings. precisely those who were opposed to the bus transport nationalisation, precisely those who were opposed to the takeover of the grain trade, they took the lead on both the sides and came forward with these fantastic solutions. What kind of solutions were they? Just to keep on provoking the people. It is not at all difficult to come out with the solutions which appear to be simple on the face of it but it is still easier to mislead the people with the slogans like 'sons of the soil' and so on. really creates a fantastic impression that if the State is divided then everybody on this and on that side will get employment, regional disparities will be removed, education will be there. How does it come? Just by dividing the State. How can it be solved? All these kinds of sentiments and slogans were given and we were landed in the most tragic situation which all of us saw the last year. If these problems of regional disparity, better educational facilities, employment. etc., are to be solved, what will be the main force in solving them? There I do want to point out that the agricultural labourers both in Telengana and on this side said that they did not want separation. It is a recorded fact. Bulk of the industrial workers stood solidly on this and said that they did not want it. Unfortunately many of the students were misled because the question of unemployment

and all these factors were there. these are the facts and in all humility I can say it is our Party which was the least affected and which stood firm on the question of integrationif you take the Party as a whole. How does it come about? Because we relied on those very forces who knew that the whole slogan of separation was being given exactly by those vested interests who in narrow interests wanted to split the State and harm the common people on both the sides. I do not want to rake up all the issues and I do not want to go deeper into them but I was in a way pleasantly surprised when I read in the papers about what the Home Minister said in the other House the other day. The Home Minister will clarify it. said that there were no separatists on either side but there were angry people. If that is so, we have to see why they are angry. The problems of integration, economy, education, culture have to be solved. Therefore, I have certain suggestions to make. We will pass this Bill. This 6point formula has been accepted. It will be there. My point is, for God's sake do not leave it to the Government or to the bureaucrats to implement. Let there be first and foremost a powerful mass educative campaign all over Andhra. All those who believe in integration must go from city to city, town to town and village to village, hold public rallies and get the people to accept this thing. It is not just for the Government and the ruling party at the top alone. Let there be a mass educative campaign. Now, how are you going to overcome the regional difficulties? In the process of overcoming regional difficulties reference was made that the Central Government should give financial resources. The State Government also will have to give it But we know that unless the problem of removing disparities and securing employment is backed up by a powerful movement of the local peasantry, the poor peasants and the workers, the resources that are given will once again be swallowed by those who

are at the top of the zilla parishads, by those who ar at the top of the co-operative socie ies and the benefits do not reach the common people in regions v hich are backward. those This is our experence. So the point that I am makin ! is that some kind of a campaign is needed. We should mobilise all the forces—which genuinely interested and which stand for integration—and nobody really stands for integra ion unless he stands for democracy in the fullest sense of the word-and let there be committees at every place and in these committees all politi al parties, all independent people, all good citizens should be brought in and associated with the whole process of implementation. Then only what has been done will be consolidated and we shall be able to go further. If that is not done if we say hat for the moment the last year's problem is gone and there is no more violence and agitation and if we think that in due course of time things will be all right, must say that that is not our past experience. The same forces which created this crisis last year are lying low and they will try to become active one again So it is up to us to carry the whole thing forward. So while welcoming this Bill and while supporting the Constitutional amendment, my point is we must mobilise the masses, we must organise the forces whic basically stand for integration through thick and thin and we must carry forward the battle not only with this formula or that formula but also th ough economic transformation which is needed in Andhra as everywhere else. We really greet the people of Andhra who have realised the value of unity far more than we outside Andara do, because they have paid the price, they have passed through the lire. Now they understand what unity means and they will stand for it mo e solidly. As a citizens of this country coming from Maharashtra I remember last year what the position was in my State. You know there is the question of Vidarbha. So we were campaigning there and explaining the need for

unity. I would congratulate people of Andhra they have not only stopped the process of separation among themselves but they have helped so many other States in the country which would have faced the same danger. As the previous speaker pointed out, the solution is not splitting up of the State but the solution is to go more or less on the lines visualised in this Bill. We carry the message all over the country and I have no doubt the people will really behind us. Let it become a mass issue; let us all go to the people mobilise the people, and put on the shoulders the basic task implementing this and not just leave it to the bureaucracy of the people who will not do that.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.00 P.M.

The House then adjourned for lunch at twenty-four minutes past one of the clock.

The House reassembled after lunch at two of the clock, the Vice-Chairman (Shri V. B. Raju) in the Chair.

SHRI M. ANANDAM (Andhra pradesh): Mr. Vice-Chairman, Sir, I welcome this Bill and commend it for the consideration of the House. It is not necessary for me to trace the history of the events which have led to the amendment to the Constitution of India being moved. Our revered Home Minister has in great detail, dealt with the history of the Telugu_speaking people and the desire they have for an integrated State of Andhra Pradesh. Mr. Vice-Chairman, Sir, you too, in a very eloquent manner, have placed the entire position relating to Andhra Pradesh in your speech this morning. I would only very briefly deal with some of the aspects which have got a bearing on the present Constitution Amendment Bill. are very well aware that we had two agitations during the last four years one by the Telenganitees and the other by the Andhras, both for the bifurcation of the State and on both occa-

[Shri M. Anandam] sions, I must say the Central Government made a very sincere effort to see that the problem was solved amicably. Unfortunately events have led to such a great catastrophe that we have seen, at least on the second occasion, there was a very violent agitation in the Andhra region. We should really be grateful to Shrimate Indira Gandhi, Shri Umashankar Dıkshit and K. C. Pant, who not only exercised great tact in dealing with the situation, but also allowed emotions to cool down, so that they could have discussions with the leaders of both regions and come out with a formula. We are indeed grateful to them for this. The emergence of these discussions is the present six-point formula.

I do not wish to go into the details of this formula. But I would only state that one of the greatest achievements that this formula has brought is the removal of the irritants which have been responsible for the second agitation—that is, the formula removed the Mulki Rules and has completely scrapped the Telengana Regional Committee. But instead they have brought in various other types of protection so far as the services are The formula has concerned. brought in a certain amount of developmental activities by constituting a State Planning Advisory Board and by having sub-Committees for the development of the backward regions. While I agree that all the aspects of the Six-point Formula cannot brought under the Constitution, it was felt that some of the things brought in the formula needed an amendment of the Constitution, and today what we are discussing is a Bill which has been brought forward to bring an amendment to the Constitution for the purpose of some of these things.

One is a matter relating to the services. The other is with regard to the Administrative Tribunal and the third is the constitution of a Central University in Andhra Pradesh. I agree that an effort has been made to preserve the integrity of the State but it is not

just enough; it is necessary that we strengthen this integrity. There is a very heavy responsibility cast on the present popular Ministry headed by a very able administrator, Mr. Vengal Rao, to see that the entire Ministry will drive home the details of this Sixpoint Formula to every nook and corner of Andhra Pradesh and see that they convince the people about the benefits of the Six-point Formula. That is the first and the foremost task that has fallen on the present popular Ministry. This has got to be done immediately if you want to strengthen the integrity of Andhra I would only deal with one or two aspects of the Bill which I find need some mention at this juncture. One of the provisions deal with the constitution of the Administrative Tribunal. It is stated that the decisions of the Administrative Tribunal will be ordinarily accepted by the Government but there is an over-riding provision there to say that where the State Government feels that acceptance of a decision of the Administrative Tribunal is not in the interests of the State, then the State Government can modify This on the fact of it, may look all right. But once you look to the type of disputes that are taken to the Administrative Tribunal, its overriding authority looks a bit peculiar or strange. After all, for a Government servant the dispute is with the Government and thre are two parties to the disputes—the employee on the one side and the Government on the other. If you take such a dispute to the Administrative Tribunal and if the decision of the Tribunal is modified by the Government-though it may be a wherein case exceptional circumstances the State Government might interfere-it looks prima facie that it is a case of interference of the executive with the judicial authority of the Administrative Tribunal. I need not mention here that our system federal Government contains very clear separation ofpowers between the legislature. the executive and the judiciary. this type of interference by the State Government for modifying the deci-

sion of the Administrative Tribunal may not look very wise, as I could see it. As it is, this Constitution Amendment Bill has already been passed by the Lok Sabha and it has come to Rajya Sabha here, and I cannot ask for any amendment in it further. But I would only suggest that where there is a difference of opinion, where the State Government does not want to accept a decision of the Administrative Tribunal, the State Government may modify it in concurrence with the Central Government. Some provision like that may be made so that the State Government may not misuse the power that is given to it by this clause.

There is another thing which has been agitating my mind, that is, the composition of the Administrative Tribunal. There is nothing mentioned about it in the B II. Probably it is left to the President of India to decide the composition of the Administrative Tribunal. But as (find from the Bill the High Court has no jurisdiction over matters decided by the Administrative Tribunal. The Tribunal must be not just a quadi-judicial authority. It must be given complete judicial authority having such wide powers as a High Court. It may be necessary that when we constitute the Tribunal it should take suc | people who are competent to hold the position of High Court Judge as members of the Tribunal. This must also be noted as a suggestion from me.

as somebody has already pointed out, article 371, in Part XXI, deals with Temp rary, Transitional and Special Provisions. Therefore, these must be considered purely as transitory provisio is. While so far as the Administrative Tribunal is concerned there is a provision made in clause 8 that it can be removed when it has outlived its utility, there is no similar provision with regard to service matters when once it is felt that the State Government has made adequate arrangement; for recruitment to services. I think this must also be noted that whatever provisions have to be made under article 371 about Transitional and Special Provisions, they do not have any permanence in matters relating to the various provisions of the Bill.

(Time bell rings)

Sir, I would now say only one thing before I conclude. One thing which I could not understand is the need for circulating the Bill to the various States. I have had occasion to go through article 368. I find that in so far as this amendment is concerned, there is no need for circulating it to the various States. There is only one minor thing which probably needed the States' resolution. That was with regard to the Central University of Delhi which necessitated a change in the Seventh Schedule. It needs ratification by at least 50 per cent. of the States. It would have been all right so far as the Central University is concerned if a separate Constitution (Amendment) Bill is moved and it would have been speeded up with regard to other aspects of the Bill, by passing the bill in the Parliament straightway.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Kindly complete.

SHRI M. ANANDAM: Mr. Vice-Chairman, you rightly pointed out that the malady of this agitation lies in the non-development of these backward areas. If the backward areas had been properly developed, possibly all these things would not have arisen. It is for this purpose that I suggest that there should be a proper development policy and the State Planning Board should be given full authority for that purpose. It is not enough if just authority is given to them without proper resources a syou pointed out earlier. I suggest that the Central Government make adequate provision for resources to be given not only to the State Planning advisory body but also to the various sub-committees, that are being constituted for purposes of developing the backward areas in Andhra Pradesh. Unless this is done, unless pro[Shri M. Anandam] per employment potential is created, I am afraid that people will not forget the entire episode and whatever amount of effort you may put in to strengthen the integrity the entire thing might be weakened.

Therefore, I suggest that the Government should see that very soon they imp'ement the State Planning Advisory Body's activities by providing adequate resources. With these few words, I support this Bill and Commend it for the consideration of the House.

SHRI THILLAI VILLALAN (Tamil Nadu): Mr. Vice-Chairman, Sir, way of participating in the discussion and also supporting and welcoming the Thirty-third Constitution Amendment Bill, I would like to make one or two submissions regarding the provisions of this Bill. Andhra Pradesh is our neighbouring State. Tamilians and Andhras were one for a long time. Then they separated. They were and are and will be good neighbours. Mr. Vice-Chairman, Sir, during the period of agitation it was said, it is not Andhra Pradesh, it is only "Athra" Pradesh, that is, place of anger.

I would submit that the Andhras. our neighbours, are having a real problem. Therefore, they demanded a solution by way of agitation. During that period, we wanted a peaceful and, at the same time, complete and permanent solution for this problem. Now the present measure is a peaceful and permanent solution for the problem. We welcome it, Sir. By "permanent solution", we mean a solution for the people not for the ruling party in the State. Further, Sir, we want a State only on the basis of language, not on the basis of backwardness or undeveloped areas. If we divide the States into bits on the basis of development, on the basis of other considerations it will disintegrate the whole country.

Sir, I will now make my next submission. I hope and I wish that this would be the precedent for solving the problems of States. Suppose in our State, we are agitating and we are

demanding more powers, that is, in the name of State autonomy for developing our own State, in such circumstances also the very same method of solving problems by discussions and deliberations should be followed Government. Therefore. welcome this B. I on this ground also. Further, so far as the Six-point formula is concerned, it has been scuted that all the contents of the formula are now put in the Constitution itself by this amendment. I have gone through the provisions I want to make one or two submissions regarding the provisions themselves because we have started from confusion and chaos and come to a peaceful solution. There should be clarity in the provisions also.

There should not be a repitition of the confusion once again. Started with a storm, then a null; now we feel there is a breeze. But this breeze should not be followed by storm by once again creating confusion by the undefined words or unclarified words in the Bill. I would request you to turn to sub-section (2) of Clause 3 on page 2 of the Bill. I do not want to read the whole Clause. I will only quote the relevant words. On page 2 line 4 there is a mention about "different local cadres"; then line 9 "regarded as the local area"; then line 14, "any local authority": then in line 28. "local area". I would request the honourable Home Minister to define clearly what is meant by "local" because already there is a dispute who is a Mulk, and who is not, who is a local man and who is not, and who is the outsider in the State. In the Bit also you have the word, local, local, local everywhere. What you mean by "local" must be defined in the Constitution; otherwise, it will create another confusion and lead to another agitation by the people. This became a problem ever since Visalandhra was formed. They demanded Visalandhra and they got it But now they want Telengana and Andhra. Now we have not convinced the people; we have only compromised with them in this Bill. Therefore, I want a clarification or

definition to be pu in the Constitution itself as to what rou mean by "local area".

Then I go to sub-clause (3). There I find "The President may, by order, provide for the constitution of an Administrative Tribunal for the State of Andhra Prades 1 to exercise such jurisdiction, powers and authority (including any jurisdiction, power and authority..." Now we have already got a committee called regional committee and in its place now we are constituting another committee, calling it an Administrat ve Tribunal. From a reading of the Words I find it is an alternative High ('ourt because it has been vested with : Il powers of a High Court, and the High Court has been forbidden from exercising authority over this Tribuna by sub-clause (7). I will read it: "The High Court of the State shall not have any powers of superintendence over the Administrative Tribunal and 10 court (other than the Supreme Cou't) or tribunal shall exercise any juri diction, power authority in respect of any matter subject to the jurisdiction, power or authority of, or in relation to, the Administrative Tribunal." That means, you have given i' judicial powers of the High Court so far as items or subjects which are given to the Tribunal are concerned, an 1 more or less you have abolished the High Court of Andhra Pradesh in this process. Therefore, I would like to ask: What is the composition of the Tribunal I say it must be a jud cial body. It must be truly a judicial body. It should not be left to the executive to appoint any member on the Tribunal. How the Tribunal should be constituted, who its Members should be, whether it is a judicial man or whether it is an administrative man, all these things should be clarified Also it must in the Bill itself. It is now left to the Executive. Now you are taking the powers of the judiciary and giving them to the Executive. Thus more or less it is an executive tribunal, not a judicial tribunal empowered with all the judicial powers. Therefore, submission would be that the composition of the tribunal should be defined. the qualifications of the members who are going to be the members of the tribunal must be given in the amendment Bill itself.

My third submission is about establishment of the Central University. This is more or less erosion of the powers of the State because education is a State subject. In the other House as well as in the House, while piloting this Bill the hon. Minister said that the formation of the State Planning Commision and State Development Board is left to the State Government because it is a State subject Why don't you apply the same principle in regard to education also which is again a State subject. In one place on the ground that State planning is a State subject, you have not touched it. You have left it to the State Government. But education is also a State subject. Still, you are going to establish a Central University in Andhra Pradesh.

These are my submissions and I hope the hon. Minister will consider them favourably. With these words, I welcome this Bill.

SHRI CHANDRAMOULI JAGAR-LAMUDI (Andhra Pradesh): Vice-Chairman, at the time of introduction of the Mulki Rule 1972, I said that it would not satisfy either the people of Andhra or the people of Telengana. The Andhra by their unprecedented agitation of 1972 showed that they wanted nothing less separation. The Telengana people also did not like the five point formula for the reason that the safeguards given to them by the Gentle men's Agreement of 1956 would given a go bye. Therefore they were against it. Now you are introducing this six-point formula by way of this Amendment Bill. In the Statement of Objects and Reasons it is said about the six-point formula:

"...the formula has received wide support in Andhra Pradesh and it has been endorsed by the State Government".

SHRI CHANDRAMOULI (Jagarlamudi): May I know from the Government by what method and how they .came to the conclusion that it has received wide support? Has any ex-Minister or present Minister gone round the State and explained to the people what the formula is and how both Andhras and Telengana people would be benefited by it? None of the ex-Ministers has gone there and it is' only the All India Radio's propagandar and I suppose the Government assumes that All India Radio's propaganda is sufficient evidence of support by the people of Andhra. Then the Government says that it is endorsed by the Government of Andhra Pradesh. Was not the five-point formula endorsed by the Government of Andhra Pra-And what fate did it meet! desh? with? Where is the guarantee that ! the six-point formula also would not meet with the same fate? Just because Andhra is quiet, you assume that the people are for the six-point formula. I sav it is merely a lull before the storm.

How can the people who have totally rejected the five-point formula expected to accept the six-point formula? In the five-point formula, there was at least a definite promise of doing away with the Mulki Rules by the end of 1980, whereas this new formula creates 21 mulki districts in Andhra Pradesh instead of doing away with the mulki rules completely. was only one mulki region previously. Local people from one district are prohibited any educational facilities in the other district. This is against fundamental law laid down in the Constitution. Whereas the people from the Telengana and regions sought peaceful separation, the Government, under this new formula, creates 21 new regions instead of the **wo that existed.

The agitation in Telengana region in 1969 and in Andhra region in 1972 started because the people in both the regions thought that emotional integration between the two regions Telengana impossible. The people thought that they were being exploit-

ed by the Andhra people and that they would be under the perpetual slavery of the Andhra People. The people from Andhra region did not the ıdea of being permanently treated second class citizens a_s in their capital and in the parts of the State. So, the people of both the regions wanted friendly separation and thought that friendly separation was the only solution to the problem.

Even at the time of the formation of the State of Andhra Pradesh, the late Pandit Jawaharlal Nehru, after providing certain sefeguards to the Telengana people, said that if after five years, Telengana region wanted to be separated, they could do so if twothirds of the members of the Assembly from Telengana passed a resolution to that effect. But some of the Ministers and some of the leaders prevented the Telengana people from achieving their aspirations. Could there be any more proof of the desire of the people of Telengana when under the banner of Telengana Praja Samithi, they defeated the official Congress candidate in the bye-election to the Assembly and again in the 1971 Parliamentary election, when the whole country was swept under the Indira wave, 10 of the 14 Parliamentary seats in Telengana were won by the T.P.S. whose call was for separation?

Coming to the six-point formula, I would say that Point 1 of the sixpoint formula envisages planned development of backward areas and planned development of the capital with specific resources. The State Planning Board and its sub-committees another version of the Regional Committee and the Regional Budget.' Why should there be the mischievous that bifurcation of the assumption State will mean neglect of backward areas and that integratio will hereafter mean special attention to them? Can the Government tell "s what special attention had been paid to the backward areas during the last years of integration?

The second point deals with preference to local can lidates for admission to educational ir stitutions establishment of a central university to arrange educa ional facilities. is a camouflage. It is the Mulki Rule written in a different language and in that context, preference will, in fact, be interpreed to exclude Andhras from educational institutions in Telengana just as in the past. point is rreference third to local candidates in recruitment to posts of NGO, corresponding posts bodies and junior engineers and Civil Asstt. Surgeon after organising service cadres on local basis.

∡80

This is the same as the five-point formula. By using the term instead of the word 'Mulki', its equivalent the framers of six-point formula are trying to deceive the Andhras under the rule. Just as in the past, the Andhras cannot get employment in Telengana on he ground that they are not local. The Andhras demand equal opportunities in all the districts. But this rule denies them everywhere, except in the district of birth.

The fourth point concerns the setting up a high-power tribunal imposing limits on the powers of Judiciary. This plays havoc with the rightful interests of the argrieved and would lead to costly litigation.

The fifth point is amendment to the Constitution putting limits on the power of Judiciary. Does the Government think that the servicemen who obtained sone bargaining rights. after a hard struggle, of protection would readily yield to their threat?

The sixth poin says, "The above approach stated in the five points would render the continuance Mulki Rules and Regional Committees unnecessary". In name only, Mulki Rules and Regional Committees are dissolved. w hereas the 'Local' is nothing alse but 'Mulki' and in the place of Legional Committees and Regional Committees the Planning Boards and its Sub-Committees are constituted.

Therefore, the six-point formula is in no way better than the five-point formula, and, on the other hand, it is worst than that as it confirms the old Mulki Rules. It is in favour of the Telengana people, as it does not take away any of their right they had previously. The people of Andhra would never agree to its imposition would fight against its imposition with much more vigour than in 1972. Therefore, I say that by all means do away with the Mulki Rules of 1972 but for God's ask do not impose the six-point formula. The only solution is friendly separation.

Thank vou.

SHRI M. R VENKATARAMAN (Tamil Nadu): Mr. Vice-Chairman, Sir, my Party will support this measure brought by the Government But I also want to go on record with some criticisms, which, I hope the Minister will be good enough to listen to and see if this measure can in any way be either improved upon or added or corrected.

After a long delay of nearly a year, after so much damage to life and property and so much delay on the issue of development of Andhra Pradesh, we have to come to a stage fortunately when some near useful proposal is before the House for setting the matter. But I will be failing in my duty if I do not say that the ruling Congress Party and the Government have been responsible for the present state of affairs as well as what obtained during the last six months or one or two years before that. Last year, there were alternate points of view. In fact, I also moved several amendments to the Mulki Rules Bill. With the majority that the party had, they got the Bill passed into an Act. It was said that it embodied certain important provisions of the five-point formula put forward our Prime Minister. Now. a measure has been brought forward by the same Government to scrap that Act. The basis for this Act is stated to be the six-point formula. year, it was the five-point formula

[Shri M. R. Venkataraman] which gave rise to an Act which we are finishing by this measure and today this six-point formula is getting statutory recognition. Let us hope at any rate that it wil meet a better fate. One cannot forget the enormous injury done. When I say that the ruling Congress Party is primarily responsible for this state of affairs and this measure passed in haste last year and now sought to be cancelled, I do not speak light-heartedly. Friends remember that even by 1969. movement had started in Telengana for a separate State. As another friend has already pointed out, there was a compromise for the sake of the 1971 elections. Let us not forget it. cannot call it by any other name. Friends of the Telengana Praja Samithi all over the country became congressmen and added to the Congress strength, I suppose, in the Lok Sabha. But then the movement had its echo again when the Andhra side also began to demand separation and reached a bitter stage, a very unfortunate stage, by 1972. I cannot forget the 21st of November, 1972 when 17 people were shot dead in the three towns of Andhra nor that firing of the 23rd of November in Hyderabad and the people's upsurge as such. The Government foolishly thought, as Government very often foolishly think, that repression was an answer to the urges of the people. But what was peculiar here was that this agitation from both the regions of Andhra-Telengana region as well as Andhra region-which attracted, in its wake students, non-gazetted officers Government servants in its ranks which had a wide impact in both And this upsurge the regions. of that particular period backed by the Congress leaders both sides and let us not forget that. It is really a tragedy, but it is a fact that the ruling Congress was driven into three groups, each fighting for its own position. One group stood for a separate Telengana, another for a separate Andhra; and we can call the third group as an integrationist group. And all within the same Party, mind

you. And when this position was there, before the Prime Minister carne forward with the 5-point formula, my party, through Secretary, its Sundarayya, wrote a letter to Central Government suggesting the following solutions, which I will briefly indicate, for solving the problem. Mr. Sundarayya had suggested to the Central Government—(1) scrapping. the Mulki Rules and the abolition of Regional Committees: (2) rejection of all demands for a separate budget; (3) special efforts to develop backward areas in the State; (4) no regional reservations or conditions for employment; (5) for employment as well as for public expenditure, it should be on the population basis in the ratio of 2:1 between Andhra and Telengana.

Sir, It is unfortunate that even today, the Bill which we are considering, which I am supporting too notwithstanding my criticism of it, does not take into account such thing like the 2:1 ratio on the population basis. If Andhra has got about three crores of people about half of that is the population of Telengana,

Sir, if the 2:1 formula does not become the actuality either as regards resources or jobs or admission to educational institutions or expenditure of the resources whether they are Central loans or revenues raised locally, there is no easy method of satisfying the people. Mere jugglery with formulae will not do. Of course, after a time, people got tired. They thought, "the separatist movements are futile and let us have some solution." Now they think that they have found a solution.

Again, Sir, I would like to read with your permission a short para from last year's proceedings to show that men like me have not failed to bring home to the Government a way out, o solution for the problem also. Mr. Vice-Chairman, Sir, when the Mulki Rules Act was passed a year ago, this is what I spoke:

"My Party is of the considered view that a just and reasonable solution is possible for this problem provided the Central Government acts in time and enacts suitable legislation, and not the Bill, ensuring the legitimate rights and demands of the people of Telenana region, while annulling the outdated Mulki Rules which, if it persists in implementing, would surely pave the way for disunity of the people and the disintegration of Anthra Pradesh."

"... The Central Government must enact legislation firstly to ensure employment in State Government services at all levels in the ratio of 2:1 for Andhra and Telengana regions respective y and they may be posted in any part of the State and not confined to each region."

Sir, it will be observed from the present legislation, the Constitution Amendment Bill and the Mulki Rules (Repeal) Bill that they lack in all the features which I have suggested.

"...This reflects the real strength of the population in the two regions. This principle may be extended to all public corporations or semi-Government concerns.

"Secondly, the allocation of all the State resources including Hyderabad city and Central loans and grants for regular administrative and developmental activities in the State including the Five Year Plans should be in the ratio of 2:1. While, special attention is to be paid and special al ocations made develop backward tracts and areas in both the regio is. Similarly, seats in colleges and professional schools and institutions can be reserved in the same ratio.

"Thirdly, the ime-limit for the two above stated provisions should not be mechanically fixed. They should continue until such time when mutual understanding and confidence develops between the two regions 1541 RS—7.

and the people living there and until the existing imbalance in the development between the two regions gets progressively reduced and eliminated. This alone can ensure the unity of the people of the two regions and the integration of the State of Andhra Pradesh. This alone can rescue the State from the recurring agitations and strife over the Mulki Rules, some upholding them while others opposing them."

(Time bell rings)

I am only sorry that when men like me come forward with such suggestions, they are not taken seriously. The Prime Minister in her reply to this debate did not answer these questions. I hope and trust our esteemed Home Minister will at least tell me what the difficulty is in disregarding suggestions such as those that have been put forward by my Party.

Sir, now, so far as the present Bill is concerned, as I have already said, despite my strong criticism of the drift and the acts of commission and omission on the part of the ruling Congress Party, I am still supporting this Bill. In the Statement of Objects and Reasons attached to the Bill it is stated that the idea is to give shape to the 6-point formula. The approach is to give expression to the 6-point formula.

Sir, I feel that the 6-point formula is a welcome feature for the following reasons: Firstly, it rejects the bifurcation of the State. We are not where we were one year ago. Fortunately, there is no question of two Andhras hereafter. I am labouring this point a little because some friends here have said that there is a need for separation also. It is not a question of the same language speaking people constituting different States. The Hindi speaking region has got several States. For e.g. Hindi speaking people are in

1Shri M. R. Venkataraman] many States Hindi speaking people are in many States. That is not the point. Nor, is it a question of the size of the State. It is asked "Isn't Nagaland a State? Cannot Telengana be a State?" It is not a question of size either. People forget that the British kept the Andhra people dividgreat national patriotic ed and a movement of the Andhra people rose for unification. Potti Sriramulu laid down his precious life and throughout the length and breadth of there was a huge upsurge, mass upsurge. unprecedented its which Vishal kind after Andhra came into existence satisfying the aspirations of the Telugu people. The British kept them divided. Now that we are in free India the Telugu one and they lookpeople were ьd forward to being а big State, the pride of India in its own way but for these unfortunate happenings of the last two or three years. Now, the Mulki Rules was itself the creation of the Nizam 55 years ago in 1918. The princess have gone, the privy purses have gone, but why this relic of the Nizam? These Mulki Rules should have been done away with of course without prejudice to the difficulties of the Telengana region. to the backwardness of the Telengana region and to the aspirations of the people of Telengana. The Mulki Rules should have been done away with long ago but that was not done. So would appeal to the friends who still talk of the need for two States that they should not ignore the sentiments of the common people of Andhra who really want to live together, who have made many sacrifices for that and got their Vishal Andhra. I welcome this Six-Point Formula also for the reason that the Mulki Rules and the Regional Committees are gone. Thirdly the Formula opposes a separate and a separate Secretariat. Fourthly the separate Committees proposed to develop backward areas are a feature of the new Formula. This I consider to be a correct step forward but even so I want to point out by way illustration one big defect and that is

the failure to tackle the issue of employment of public servants on a proper basis. Now the regional reservation is not between two provinces but the regional reservation is confined to districts. The Mulki Rules are gone but its spirit is not gone vet; it is alive. Now junior engineers, civil assistant surgeons, tehsildars and others helow that rank to be recruited from the district level. They must be men of the I must say that this contains seeds of further disruption. There are seeds in this reservation for separatist tendencies and disruptive tendencies. So I would conclude by saying that it should not and a place

Then I do not know what this Administrative Tribunal business There is no control of the High Court over it and the State Government has got the right to override it and take its own decision. Again how is that going to be constituted? The President will nominate it. Every aspect of it is strengthening the hands of the Executive and one is not clear what it is eventually going to be with the district as the unit for reservation of jobs up to the level of junior engineers and tehsildars. The 3 P.M. Andhra people again have to

3 P.M. Andhra people again have to fight, unfortunately, among themselves because a person of one district cannot get a job in another district. Till now the problem was Telengana for Telengana people and Andhra for Andhra people.

If integration has to be strengthened, the Government should think very seriously about this provision relating to districts and see what can be done about it. I would say we are against the separatist slogan. We are for scrapping the Mulki rules, for abo-Committees lishing the Regional the two is to one formula are all things which I would again to the notice of the hon. Home Minister.

PROF. RASHLEDUDDIN KHAN (Nominated): Ifr. Vice-Chairman. Sir. I would like to speak, so to say, as a post-script o the Constitution (Thirty-third An endment) Bill and the Mulki Rules | Repeal) Bill. As a citizen of India, who happens to come from Andhra Pra lesh, I am naturally concerned with the fate of the Indian people in that part of the country who, for the past four years and more, have been passing through one ad hocism to another. Therefore, I would crave the indulgence of the House if I speak not specifically on the amendment Bill and the repeal Bill as such, but on the larger issues which impinge on the very survival India as a secular, democratic polity. I would ubmit at the outset what are the major aspects which are essential for whit can very rightly be called federal nation-building. In the twenty-six years of independence a fundamental problem which faces us is the problem of how to stabilise our polity on the well-known principles of democracy, secuarlism socialism, which indeed have acquired national consciousness in a very large proportion of the population as reflected in the mandate of the Congress Party, botl in the 1971 Parliamentary election: and the Assembly elections of 1971. The basic aspects which impinge on federal nationbuilding. I subn it for the consideration of the hon. Home Minister and other members o the higher echelons of his party, are four. First is the problem of political integration followed secondly, by a stable and efficient administra ion. Third is secularisation and democratisation of polity. The fou th, which is linked up with the problem of Andhra Pradesh is the problem of mass mobilisation for economic development. Yesterday we accepted the Fifth Plan as a draft for di cussion. How do we implement the Fifth Plan targets? I submit that for the fulfilment of the Fifth Plan target; not only an efficient and responsive bureaucracy is needed. It is important that the party which has been ruling in more than

half the total number of States of India and almost continuously at the Centre must also mobilise itself and the people as such should be moblised. For the mobilisation of the people we will have to evolve structures and institutions which are capable activising them. Even if I am trying to sound a discordant note. I would nevertheless most respectfully try to sound that large States are no answer. India, as the second most populous State with 356 districts, might as well afford about fifty or sixty administrative units, and these administrative units may or may not be States because the experience is that the Soviet federal structure is based not only on the 16 Republics of it but also it has other two categories of Autonomous Regions and Autonomous Nationalities. And in the last years the struggle, whether justifiable or not, has been going on between the people of Telengana Andhra Pradesh. I underline the fact that the people are not satisfied with the employment position, they are suffering, and demands have been made; the people are not satisfied because of lack of a stable Government to which responsibility can be given.

(Mr. Deputy Chairman in the Chair.)

Therefore I say, whether you repeal the Mulki Rules or not whether you bring about the Thirty Third Amendment or not, what you have to look into is how to solve effectively the problem of the people in terms of mass mobilisation. I would say that the assumption that all demands for sub-regional identities all demands for regional identities are against the national interest, they are against the basic impulses of building up a united India, is an erroneous assumption. It is also based on an erroneous assumption that all language groups nationalities in India. My own study of the problem would suggest that the language communities might have as-

[PROF. RASHEEDUDDIN KHAN] pects of nationalities but they are not nationalities in the sense in which the Armenian and Azerbaidjan people are nationalities. Therefore a radical compromise is to be built. We have to understand that what is going on in Telegana and Andhra Pradesh is only an activity of a few self-interested groups. It has also something to do with the fundamental problem that the structure in which the problem is sought to be solved is the structure which is not relevant to the challenges. Therefore, I submit that a re-examination of the issue is called for particularly for two reasons. The 1971-72 mandate to the Congress Party on the one side has proved, all things said and done, that the people are, by and large with the party. Secondly, the perspective and the target of the Fifth Five Year Plan I submit with all responsibility, would never be met. As a matter of fact, a continuous series of agitation will go on unless the political structuring is in consonance with the mass mobilisation and economic development.

श्रीभूपेन्द्र नारायण मंडल (बिहार) : उपसभापति जी, जो यह विधेयक ग्राज सदन के सामने विचारार्थं पेश है उसका मैं विरोध करता हं। मेरी समझ से ग्राज जो शास कपार्टी है इसकी स्वेच्छाचारिता चरम सीमा पर पहुंच चुकी है श्रौर उसी का प्रतीक यह विधेयक है । मैं ऐसा क्यों कहता हूं उसके कई कारण हैं। जनतंत्र में भ्रनेक मर्यादायें निभाने की जरूरत पड़ती है ? एक तरफ तो हम लोगों का संविधान है, दूसरी तरफ जनतंत्र की कुछ मान्यतायें हुआ करती हैं जो संविधान में नहीं भी रहती है फिर भी लोग उनको मानते हैं। उन सारी बातों की रक्षा करते हुए जनतंत्र को चलाना पड़ता है। लेकिन विधेयक को लाने के सिलसिले में इन सारी वातों को ताक पर रख कर इस विधेयक को यहां पर लाया गया है इस लिए मैं समझता हुं कि यह जो बिल है यह ठीक है कि इस का

मंशा देश को इकट्ठा करने का है, अगर ऐसा होता तो सही था, लेकिन जिस ढंग से यह बिल लाया गया है वह ढंग भी गलत है ग्रीर इस लिए मैं इस ढंग का करता हं। एक तो बिल का जिस तरह का स्टक्चर है उससे ऐसा माल्म पड़ता है कि वह ग्राघ्न प्रदेश को एक करने वाले हैं। उसमें बतलाया गया है कि ग्रांध्र प्रदेश को इकट्ठा करने के लिए उन्होंने यह उपाय निकाले हैं श्रीर उन उपायों को कानून के रूप में परिणत करने के लिए सरकार यह बिल लायी है, यह बताया गया, लेकिन दूसरी तरफ इस विधेयक में जो प्रोविजन्स हैं वह जिस ढंग से रखे गये हैं उससे मालूम पड़ता है कि म्रांध प्रदेश की एंटिटी, जो एकता है यह कायम रहीं रह सकती, इकाई के रूप में न रह कर ग्रनेक इकाइयों के रूप में रहेगा और इसका भी प्रोविजन इसी में है। इस बीच में जो वहां पर चुनाव हुआ और चनाव के बाद जो वहां की सरकार वहां का लेजिस्लेचर जनता की इच्छा के मुताबिककाम नहीं कर सका इसका नतीजा हुम्रा कि वहां उपद्रव शुरू हुम्रा उस उपद्रव को सम्हालने में वहां की सरकार या केन्द्रीय सरकार सफल नहीं हो सकी और राष्ट्रपति का शासन वहां पर लागु हमा । राष्ट्र पति शासन के बाद चाहिये यह था कि जनता की इच्छा क्या है इस बात को एसर्टेन करना था या सरकार जो कहती है कि इन बातों के ऊपर हमने लोगों को सहमत किया है तो उन बातों के ऊपर जो शासन पार्टी के लोग हैं वे सहमत हुए होंगे लेकिन वहां की जनता सहमत हुई है या नहीं हुई है इसके लिये वहां पर चनाव करवाना था लेकिन चुनाव से उन लोगों की इच्छा को जानने की कोई कोशिश नहीं हुई इसलिए मैं समझता हूं कि जनता की इच्छा के मृताबिक यह कान्न नहीं ग्राया है ग्रीर इसको मैं बुरा समझता हूं, जनतंत्र के खिलाफ इसको समझता हुं श्रीर जिस ढंग से ग्रनेक एनटिटीज में वह राज्य बटने वाला है राष्ट्रपति की इच्छा के ऊपर में इसको

201

भी मैं बुरा समझता हू। ऐसा ही नहीं है कि तेलंगाना का जो रीजन है वही वैकवर्ड है बल्कि हिन्द्स्तान की दूसर्र जगह में भी बैकवर्ड रीजंस है, हमारे बिहार में भी जो झारखंड का पोर्शन है वह बहुत बैकवर्ड है ग्रौर दूसरे रीजंस भी बैंकवर्ड हैं और इस तरह से सम्चे हिन्दुस्तान में ग्रनेक स्थान हैं जहा कि वैकवर्ड रीजंस हैं। सरकार का इस सारी जगहों को दिमांग में रख कर के अस एक कामन समस्या सामने रख कर के उपाय निकलना चाहिये था ग्रौर किसी तरह से समुचे हिंदुस्तान के लिये एक कामन उपाय निकाला जाना चाहियेथा श्रौर उसी फ्रेम में इस कानन को लाया जाना चाहिये था लेकिन वह न ला कर के खास कर के एक राज्य को सामने रख करके यह कानुन बााया जा रहा है। यह कानुन उस राज्य के लिये रहता ग्रौर उसी राज्य के द्वारा बनाया गाता तो दूसरी बात थी लेकिन हिन्दुस्तान का जो संविधान है उस संविधान की मरम्मत करने की कोशिश हो रही है, इसका मतलब है कि जो शासक पार्टी है वह जब किसी बात को नहीं चला पानी है तो अपनी इच्छा को कैरी-ग्राउट करने के लिये वह यकायक देश के गांस्टीट्यूशन को बदलने का रास्ता निकालर्त है यह हम समझते हैं कि देश के लिये ग्रच्टा नही है ग्रौर हिन्दुस्तान के संविधान के लिये भंग्राच्छा नहीं है।

दूसरी बात या है कि जिस तरह से राष्ट्रपति को यह ग्रधिकार दिया गया है उससे माल्म पड़ता है कि वहां का जो लेजिस्लेचर है वह हमेशा इनग्रफेक्टिव रहेगा । वहां के लेजिस्लेचर के ऊपर राष्ट्रपति क शासन जो होगा उसका कि मिनिस्टर मतलब है ाइम शासन, केन्द्र का शासन, होम मिनिस्ट्री का शासन वहां लागु रहेगा इस तरह से दैध शासन वहां पर हमेशा बना रहेगा अर वहां पर जो एक्सपे-रिमेंट किया जायगा गायद वही एक्सपेरिमेंट हिन्दुस्तान के दूसरे हिस्सों में भी अगर ऐसे दंगे वगैरह खड़े होंगे तो वहां पर भी कायम किया जायगा ? तो हिन्द्स्तान में यह द्वैध

शासन बराबर चलता रहेगा ग्रौर हर एक प्रान्त मैं चलता रहेगा ग्रौर हम लोगों का संविधान जो है यह एक मजाक वनकर रह जायगा । (Time bellrings)

इसलिए मैं समझता हूं कि जो यह स्टेप सरकार ले रही है वह जनतंत्र के खिलाफ है, संविधान के खिलाफ है ग्रौर इसको उसे वापस कर लेना चाहिये, इस विल को वापस कर लेना चाहिये ग्रौर कोई ऐसा बिल लाना चाहिये जो कि समुचे हिन्दुस्तान पर लागू हो जिसमें कि राष्ट्रपति का शासन न हो, जो केन्द्र की होम मिनिस्ट्री है उसका प्राविसेज के ऊपर इतना शासन नहीं हो, इस तरह से कोई कानुन सरकार को लाना चाहिये।

MR. DEPUTY CHAIRMAN: Mr. Chinai. Only five minutes.

SHRI BABUBHAI M. CHINAI (Maharashtra): Mr. Deputy Sir, the agreement between Telengana and Andhra Pradesh people and the six-point formula are welcome in as much as they have led to the termination of the Rule and brought in once again a democratic government formed by the representatives of the State. It maintains the unity of the State and helps accelerate the development of backward areas. Everyone should lend his moral and material support to make a success of this efforts.

The six point formula had not been super-imposed; it had rather come as a result of consensus arrived at with various sections of our people who were very much involved. This Bill envisages the giving of a statutory status to the decisions arrived at by the people who are virtually concerned with this problem in Andhra Pradesh. It also envisages the abolition Regional Committees, the abolition of Mulki Rules and the location of a Central University at Hyderabad and also giving of opportunities, as much as possible, to t' local people.

203

[Shri Babubhai M. Chinai]

I am, however, afraid whether this might ultimately lead to employment being reserved for the people belonging to a district. The Constitution has provided that an Indian might move from one part of the country to another and be eligible for employfor business, pursuing ment. any part of the country. Now going to be replaced that is saying that employment in each district would be open only to the residents of that district. This particular point in the six-point formula is a potentially dangerous point that has been agreed upon. This is likely to create precisely the same difficulties because of which trouble arose under the five-point formula.

bifurcation That apart, the Andhra Pradesh could have triggered off similar demands in different parts of the country, and other States could also have become embroiled in the same kind of agitations, demands and counter-demands for bifurcation. At a time when all our energies are to be devoted to getting over our immediate economic or social problems, whether it would be a wise thing to allow many States to get embroiled in disputes of this kind is a point to ponder over. This is not the time when our energies should be diverted from the main task of economic growth and development. Then, if something has got to be done which is right and which is in the interests of the people of Andhra Pradesh and the country, regardless of the repercussions, Government has to go ahead with it.

I am in agreement with the Government that the unity of the States should be preserved. But there is no provision in the Constitution guaranteeing development of backward regions. Therefore, any number of sixpoint formulae cannot solve problem.

It has been argued that even if the Government felt that the so-called six-point formula would work towards the emotional integration of the people of Telengana and Andhra, there was no urgency for this amendment. Let us watch what happens for a year or even two and, if events prove that the Government was right and the six-point formula was moving in the direction of emotional integration, we could at that stage amend the Constitution. If we amended the Constitution in haste, what reactions it would have and what consequences it would lead to, no one can forsee. I do not agree with this point. can the six-point formula be worked when from one end to another it is based on the need for social, legal and Constitutional change?

With these words, I support the Bill.

SHRI UMASHANKAR DIKSHIT: Mr. Deputy Chairman, Sir, I must begin by expressing my appreciation of the very constructive approach that most, if not all, of the speakers have adopted in discussing and sometimes criticising the Bill before the House. Except for two hon. Members who have in words said something which might be tantamount to opposition, all the other hon. Members have fully and full-throatedly supported this Of course, as Members of Opposition Parties, they have to point out some loopholes here or there. Our friend, Shri Nawal Kishore, began by saying that although this is not a perfect or an ideal Bill, yet he welcomes Somehow he also said certain other things. But one important which he has made and which others also have made similarly, with greater or more or less emphasis, is the interpretation put upon that part of the six-point formula, that is to say, 371D, which includes provision for employment of locals. And from that everybody has tried to argue or has jumped to the conclusion that this would lead similar demands elsewhere.

that this would divide the country into district, and what not, I would like to sul mit with great respect that the provision has been completely misunders ood. We must first try to understan 1 the background against which this whole agitation arose and why finally this compromise, this amicable settlement, has been accepted by an overwhelming majority of the elected representatives and the people of Anihra Pradesh. And this formula has been hammered out by the very peop e who created, who raised, a rousing opposition. State-wide protest against the earlier legislation. And they have not done this overnight or suddenly in a flash of enthusiasm or in a sulden flash of mind. They have taken at least six months. Various groups n Andhra Pradesh, both from Andhr, and Telangana regions, from the coastal districts, from Rayalaseema, all have gone into its details from week to week, month to month.

[Mr. Chairman in the Chair].

It was only when they all agreed to all the aspects of this proposal, of the six-point formula that we agreed to put it upto the (abinet and then got this Bill framed and we have submitted the Bill to the two Houses of Parliament for acceptance. Now, as I pointed out in the other House, there have been circulars issued: tions have gone round from the Government of India to all public sector undertakings in which emphasis has been laid on the need and propriety of giving employment, up to posts carrying Rs. 500 or less, to the local people only; in fact, up o 80 per cent. Why has this been dor e?

SHRI MAHAVIR TYAGI (Uttar Pradesh): It is a very good idea.

SHRI UMASI ANKAR DIKSHIT: Why has this been done? Not to divide the country. There is a real problem which is creating, a lot of misunderstanding and also a misgiving and a

feeling of discrimination in the country. The backward districts, people belonging to backward districts, usually do not get employment even public or private sector undertakings that are established there. more advanced, educated, young men from the other districts come and get their names included in the employment exchanges there and therefore. the people of the local area, the people of that district, do not get any advantage. There are complaints, have been told myself, that in some cases not only the chairman or the Managing Director or the General Manager, but lower division clerks. peons, cooks, and employees engaged in such activities have been called from distant States. And there is a genuine grievance being felt all over the country. Therefore, this is a measure which will work for integration of the country; it will afford satisfaction to the poorer sections of the society...

SHRI MAHAVIR TYAGI: It is a good measure. But why limit it to Andhra Pradesh alone? Why not apply it to the whole of India?

SHRI UMASHANKAR DIKSHIT: Because, the problem with which we are dealing and which arose, was re-lated to Andhra Pradesh. We cannot at this time apply it to the country as a whole. What did may friend Shri Mandal say? What he said really amounted to support. He said this is a good Bill. This a good idea. कहा—ग्रापने ठीक ढंग मे उन्होंने नही किया, भ्रापका विचार तो ठीक है, लेकिन से जिम ढग किया उसका मैं विरोध करता हं । उसका कारण उन्होने बताया कि ग्रापको समुचे हिन्द्स्तान का नक्सा खीचना चाहिए ग्रें।र उसके अन्दर आन्ध प्रदेश को फिर रखिये तो हमको स्वीकार ो जाता।

[Shri Umashankar Dikshit]
श्रीमन्, श्राप विचार करिये और सदन
के मदस्य विचार करें, श्रांध्र प्रदेश में
जो श्राग लग रही है, दादा-भैया करके महीनो
उनको समझकर हमने एक प्रस्ताव रखा
है श्रौर उसके लिए हम समूचे हिन्दुस्तान का
नक्या खींचने जायेंगे तो हम को लोग पागल
कहेंगे।

मेरा निवेदन है, जैसा किशोर जी ने कि नवल कहा---These provisions are enabling provisions. The President has to issue certain orders. In those orders which he will issue on the advice of the State Government and the Central Government, proper and appropriate instruc_ tions, definitions and indications will be given according to which the provisions of this Constitutional Amendment Bill will be implemented. Take for instance the question of giving employment to the local people. Shri Venkataraman said that the appointment of Asstt. Civil Surgeons and Junior Engineers and such other employees will be confined to district level only. That is not correct. The President has to spell out these things in his order which will be according to the discussions held and understanding reached. The agreement is that only upto the lower division clerk level, employment will be restricted to the District Employment Exchanges. But so far as Asstt. Civil Surgeons and Junior Engineers are concerned, the employment will be spreadable over a group of districts or division. What exactly should be the area to which these classes should be assigned has to be considered. The Government of Andhra Pradesh will have to work out and according to that we will see what further measures have to taken. Therefore, on this point I want to assure the House that so far as this provision relating to local employment is concerned, there should be no apprehension of any kind that this can lead to disintegration. In fact what is it that it has done? So long as the provisions of the Mulki Rules relating to

appointment of regional committees, separate budgets and surplus spent only in one area or other area continued, the seeds of separation remained permanently embedded in the Constitution and in the laws of Andhra Pradesh. The remarkable achievement of this formula is that the seed of separation, that founding mischief, has been done away with, with the full consent and amicable approval of the people concerned, of course, with the exception of some friends from the Swatantra Party who have been dragging their feet. The fact that my friend Shri Ranga has been wishing to come and hold discussions with me gives me an indication that possibly even people of the former Swatantra Party...

AN HON. MEMBER: Shri Ranga is with you now.

SHRI UMASHANKAR DIKSHIT: He has held a position between the Swatantra Party and the Congress Party up till now. Apart from that, on this point misgivings are really misplaced.

श्री जगदम्बी प्रसाद यादव : रंगा जी के बारे में श्रापको मिसगिविग हो गया है।

श्री उमाशंकर दीक्षित : उनके बारे मैं मिसगिविंग हो या न हो, श्रापसे तो बहुत दूर रहने वाले हैं?

Shri V. B. Raju has paid a tribute to the work that has been done by the representatives of Telengana and Andhra regions. And, Sir, he has said that there is consistency in the Centre's policy in favour of the integrity of the State of Andhra Pradesh. The only point that he has made, which really deserves mention here, is that according to him some mention should have been made, probably he feels I should have mentioned, about the allocation of resources for ensuring the accelerated economic development of all the regions, particularly the backward regions in Telengana, in the districts and Rayalaseema. coastal

Sir, I am not in a position just now to mention or spell out the figures and I will be exceed ag my brief if I do so. But I would like to make a general assurance that this entire scheme is based on the assurance from the Government of India that the Government of India are going to take special care and make special efforts and make special allocations so that the econmic development and social development of this region can be accelerated to the satisfaction, as far as possible, of all the backward areas of the State.

Sir, Shri Shejwalkar, is one of the honourable Members who are excitable and I still do not know what he wanted to say. He started by saying "Mazak hai, choka hai" and so on and I do not know whether he was cheated somewhere on his way to Parliament. But, Sir, so far as this Bill is concerned, everything is on board, open and free. He was harping on the same theme. पहले समिति को दिया **श्चेत्र**भ श्चेतीय भावना सब जगह जिले-जिले में बढ रही है उसमें उनका दोष नहीं है। ध्यान से उन्होंने समझने की कोशिश नहीं की है। इसलिए जिले के नाम से ही वेभडक गये हैं। जिले में किसी को स्विधा देने से कोई हानि नहीं होती । ो महत्वपूर्ण सिद्धांत इस नये कानुन में श्राया है उसके बारे में मैं निवेदन करूंगा कि जो पहले एक विशेष क्षेत्र पर विशेष ऋधिकार मिलते थे ३ ब वही विशेष ऋधिकार सारे क्षेत्रों को मिलने गले हैं। जो पहले केवल तेलंगाना के लिए था वह रायलसीमा के लिए कोस्टल डिस्ट्रिक्ट्स ने लिए, सारे ग्रांध्र प्रदेश में एक लेविल तक शौकरियों के लिए श्रौर उसके ऊपर उससे कुछ प्रधिक कीमत की नौकरियों के लिए ग्रीर उसके ग्रलावा कालेजों में, युनिवर्सि यों में, विश्वविद्यालयों में और तकनीकी सस्थाओं में प्रवेश करने के लिए जो भी स्विधा किसी एक वर्ग को बी गई है एक क्षेत्र में, वही सुविधा दूसरे क्षेत्रों में परे तौर से दी गई है। इसमें तो ऐसा मानना चाहिये कि जो डिस्किमिनेशन या ग्रन्तर था या किया जा सकता था वह इस से दूर हो गया है। इससे बढ़ कर श्रीर सन्तोष की व्यवस्था ग्रांध्र प्रदेश के संदर्भ में भेरे विचार से कोई दूसरी हो नहीं सकती है। इन्होंने शायद कहा कि पिछड़े लोगों के विकास की व्यवस्था की जाय, पिछडे क्षेत्र मानने की क्या भ्रावश्यकता है ? इससे मालुम होता है कि शेजवलकर जी को पंचवर्षीय योजना की जो परिधि है, उसके जो ग्राधार है उसके जो कार्यक्रम हैं, उनका उनको रंचमात भी परिचय नहीं है। (Interruptions) ग्राप बात सून लीजिये श्राप गलती कर गये हों तो उसमें मुझे ग्रापत्ति नहीं है।

श्री ना० कृ० शेंज वलकर (मध्य प्रदेश): ग्राप समझने की कोशिश कीजिये। मैने यह कहा कि ग्रलग ग्रलग क्षेत्र वनाने के स्थान पर क्षेत्रीय बोर्ड बनाइये।

श्री उमाशकर दीक्षित : वही बनाया है। श्रीमान उन्होंने यह कहा कि बजाय इसके कि पिछड़े लोगों का श्रलग श्रलग विकास करें पिछड़े क्षेत्रों का विकास कर सकते है। श्रीमान पिछड़े लोगों का विकास करने के लिए पिछड़े क्षेत्रों का हमने श्रलग-श्रलग चयन किया है श्रीर उनके हिसाब से विशेष वहां पर श्रायो-जन करना चाहते हैं। यह पचवर्षीय योजना का मुख्य सिद्धान्त है। शेजवलकर जी को इस पर ध्यान देना चाहिये।

श्री पीताम्बर दास वह योजना की किताब आज ही मिली है। अभी बढ़ने का समय नहीं मिला।

श्री उमाशंकर वीक्षित : मुझे इम बात का दुःख है कि शेजवलकर जी ने यहा तक कह दिया कि ग्रांध्र प्रदेश का बंटवारा क्यों नहीं कर रहे है। जनसंघ के बहुत से निद्धान्तों से मेरा मतभेद रहा है, लेकिन एक विषय मे हमारा ग्रीर जनसंघ का सदा मतैक्य रहा है

[श्री उमाशकर दोक्षित]

श्रीर वह इस विजय मे है कि नह देश की अखंडता और देश की एकता के हामी है भ्रौर उस के समर्थक है। जब जनसब का एक श्रधिकृत वक्ता यह कहता है कि स्राप उसका बटवारा बयो नही कराते, तो यह बात उस ममय कहते तो वह बात कही जा सकती थी, लेकिन ग्रगर ग्रब कहते है कि जब यह मिल गये है अर्थात आप फिर चाहते है कि वहा आग लगे तो इस ग्रवसर पर यह बात जनसव की ग्रोर से कही जाय कि उस का बंटबारा कर देना चाहिए मेरे विचार से शोभा नहीं देता । यह विचार उन्हीं को मुबारक हो। हम तो इसी दिशा मे काम करते रहेंगे जहा तक हमारी शक्ति चलेगी और जो हमारे प्रदेश है, जो भु-भाग हैं उन की ग्रखडता की रक्षा करने की हम कोशिश करते रहेगे, लेकिन करेगे जनमत के विचार के श्रनुसार एक बात इसमे यह कही गयी है कि यह ग्राप कैसे कहते है कि जनता की मदद से हम न बनाया है। How have you come to the conclusion that this enjoys the support of the people? You would have been in a position to say so only if you had held a plebiscite over this issue. Two or three people have referred to this suggestion as if a plebiscite is something so simple or something so common, that on any point just before we want to start anything we should have a plebiscite. It is a big country. It means a great deal of unnecessary expenditure. What will be a plebiscite or reference to the people when all the accredited representatives of the largest party have unanimously accepted the provision? Then, Sir, at this time to have a wild cat scheme of referring to people asking ther what we have agreed to is good or not, I don't think, Sir, is really a serious proposition and deserves serious consideration.

Sir, Mr. Sardesai made a very straight fighting and a whole-heartedly supporting speech. I must say that the measure of his support is so genuine and sincere that I could not fail

being impressed by the strength with which he has accorded the support of his party.

Sir, in this context it is said sometimes that the Congress listening to the CPI or that we have gone over to them or they have come over to us and things of that kind. Sir. this is a State where so much of violence had taken place, where arson had taken place, where lives had been lost and, unfortunately, the use of force had occurred. In that situation the CPI is the one party-though its earliest slogan was that this was an international party and that they did not believe in local things—according to a spokesman of the CPI, an authoritative limb of the Party, which consistently supported the idea of integration of Andhra Pradesh. Not only that they have exposed themselves to misunderstandings in the State. at a time when the Congress people by and large were in two minds or were openly against maintaining the integrity of the State, even at that time these people did not speak in any equivocal language. And, therefore, I want to take this opportunity of expressing my appreciation of so much understanding and support that has been signified by the CPI. The one idea which he has suggested for our consideration is that we should not take this matter complacently, we should not start now with the idea that the problem has been solved or we should go and sleep over it. He says that the forces of progress should be activised and mobilised so that the integrity that has been achieved at the leadership level should spread throughout the State and development of the State on progressive lines can be assured. Sir, I want to assure him and all other friends of his way of thinking-I think there is no Member on this side who does not hold the same or similar views and, therefore, I can say without fear of contradiction—that it shall be our endeavour consistenly to mobilise support

213

for the ideas which this House. am sure, will be accepting after a few minutes.

Sir, Mr. Venkataraman, was somewhat double-min led. At one he supported it and at another stage, he became lukewarm.

SHRI N. G. GORAY (Maharashtra): Perhaps you wanted to say that he was in two m nds.

SHRI UMASHANKAR DIKSHIT: He was in two ninds. I think that would be a more correct expression. English is a foreign language and do not claim any particular monopoly or special knowledge of it. Mr. Venkataraman said hat it would be all right if his pet ormula-He has got a pet formula which evidently he and his leadership jointly evolved—of 2:1 had been accepted. With all respect te him, I would say that his controversy in this House has always been very helpful. Today also, he has in principle and substance supported the Bill. But I do want to submit that if we introduce this old formula of 2:1, 3:2 or 5:5 (r any other formula in the body of this Amendment Bill, we will be treading on a very dangerous ground. This District level, in my opinion, is no problem compared to the problem which will be created if in some foolishness we happen to accept the suggestion that he has made. Of course, he means well and his idea evident y is that if this 2:1 formula is there, then everything will be all right. I would say that it is the most impracticable formula because how you will satisfy the aspiration or grievances or complaints of people in the Layalseema region or coastal areas. I am only referring to the backward areas. 2:2 stands for the whole of the Andhra region. If he applies his mind, I hope that sooner or later he will agree with me that this would not have been a really practicable so ution.

Mr. Thillai, Villalan—I am not able to pronounce his name correctly; I hope he will forgive me-referred to

the way of life of the Andhra people. I want to take this opportunity to say that in history the Andhras have been and are a highly self-respecting, emotional and dynamic people. Even at the time of Gandhiji's movement, it. was in the two centres of Andhra region of Madras Presidency that the no-tax campaign was carried out successfully. If they are shown due respect and reasonable accommodation, they are, in my opinion, the most practical people. I, therefore, feel that while he may have some grievance (ver the earlier historical developments when the Telengana-speaking people separated from Madras Presidency, today it has been proved that the Andhra people react powerfully if something goes wrong with: them. And that was why, Sir, it will be remembered that in elections, the all voted for Communism: a large proportion voted. And after this matter was settled they came back home. and they were quite normal again; they had forgotten the mistake that they unknowingly committed. Sir, there is a simple Hindi saving that. if a person loses his way in the morning and comes back in the evening,. we do not regard him as lost.

SHRI PITAMBER DAS: It is the return of the prodigal, according to English saying.

SHRI UMASHANKAR DIKSHIT: You have a more literary and poetic manner of description and I will yield to your description in the matter.

Sir, several suggestions have been made which really do not touch either the principle or the main body of the Bill. There are some good suggestions, suggestions like the one of not taking the passage of the Bill as a consummation or an end of the journey. They have all warned us, given us a friendly warning that they should regard this decision as a matter of great responsibility for the Government of India and the Government of Andhra Pradesh. And I agree with them. And I want to assure them that

[Shri Umashankar Dikshit] it is with a deep sense of responsibility and a certain measure of trepidation that we are approaching this heavy task that is before us. I agree with them that the problems there .were-the problem of fair employment opportunities, the problem of fair educational facilities, and the problem of maintenance of self-respect inter se. These were the main problems. We have tried, I hope, with a certain measure of success to solve those problems and to meet those grievances. And the proof of the pudding is in the eating in the sense that the active responsible elements Andhra Pradesh have blessed this formula and the Bill based on it, which I have had the privilege place before the hon. House.

With these words, I commend the measure for your unanimous acceptance.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India as passed by Lok Sabha be taken into consideration."

The House divided.

MR. CHAIRMAN: Ayes—174; Noes— B.

AYES-174

Abdul Samad, Shri A. K. A. Abid, Shri Qasim Ali Abu Abraham, Shri Ahmed, Shri Syed Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman Arya, Shri Kumbha Ram Aziza Imam, Shrimati Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K.

Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri N. R. Dephtary Shri C K. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T G. Dhar, Shri D. P. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Ghosh Shri Niren Goray, Shri N. G. Gowda, Shri K. S. Malle Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Hathi Shri Jaisukhlal Himmat Sinh, Shri Hussain, Shri Syed Jahanara Jaipal Singh, Shrimati Jain, Shri A. P. Jain, Shri Dharamchand Jha, Shri Kamalnath Joseph, Shri N. Joshi. Shri Umashankar Kalaniya, Shri Ibrahim Kalyan Chand, Shri Kamalanathan, Shri M. Kapur, Shri Yashpal Kaul Shri B. K Kemparaj, Shri B. T. Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishan Kant. Shri Krishna, Shri M. R. Krishnan, Shri N. K. Kulkarni, Shri A. G Kulkarni, Shri B. T. Kumaran, Shri S. Kumbhare, Shri N. H. Kumudben Manishanker Joshi. Shrimati

Lakshmi Kumari Chundawat, Shrimati Lalbuaia, Shri Madani, Shri M. Asad Mahanti, Shri B. K. Makwana, Shri Yogendra Maiaviya, Shri Ha sh Deo Maii, Shri Ganesh Lal Margatham Chandcasekhar, Shrimati Mariswamy, Shri S. S. Mehta Shri Om Menon, Shri K. P. Subramania Mirdha, Shri Ram Niwas Misra, Shri S. D. Mohideen, Shri S A Khaja Mukherjee, Shri Hali Микherjee, Shri I ranab Mulla,Shri A. N. Mullick, Choudhury, Shri Suhrid Munda, Shri B R Murahari, Shri Godey Musafir, Shri Gur nukh Singh Nair, Shri G. Gop nathan Narasiah, Shri H. 3 Narayanappa, Shri Sanda Narayam Devi Manaklal Varma. Shrimati Nawal Kishore, Slri Nurul Hasan, Pro . S. Oberoi, Shri M. S Pai, Shri T. A. Panda, Shri Brah nananda Pande, Shri C. D. Parashar, Shri V. R. Patel, Shri T. K. Patil, Shri G. R. Patil, Shri P. S. Pawar, Shri D. Y Poddar, Shri R. F., Prasad, Shri Bhol Prasad, Shri K. L N. Pratibha Singh, Surimati Prithwi Nath, Shii Punnaiah, Shri K ta Purabi Mukhopod yay, Shrimati Puri, Shri D. D. Raha, Shri Sanat Kumar Raju, Shri V. B. Ramaswamy, Shri K. S. Rathnabhai Sreen vasa Rao, Shrimati Reddy, Shri Janardhana Reddy, Shri K. V Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulk i Govinda Roshan Lal, Shri Ray, Shri Kalyan Roy, Shri Monoranjan Ruthnaswamy, Shri M.

Sangma, Shri E. M. Saraswati Pradhan, Shrimati Sardar Amjad Ali, Shri Sardesai, Shri S. G. Saroj Purushottam Khaparde, Miss Sarojini Kirshnarao Babar. Kumari Satyavati Dang, Shrimati Savita Behen, Shrimati Sen, Dr. Triguna Sen Gupta, Shri Dwijendrala Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Sharma, Shri Yogendra Shastri Shri Bhola Paswan Shilla, Shri Showaless K. Shishir Kumar, Shri Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bindeshwari Prasad Singh, Shri D. P. Singh, Shri M. B. Singh, Shri Mohan Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri T. N. Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sisodia, Shri Sawaisingh Sita Devi, Shrimati Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sumitra G. Kulkarni, Shrimati Suraj Prasad Shri Sushila Shankar Adivarekar, Shrimati Swaminathan, Shri V. V. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tambi, Shri Salam Tripathi, Shri Kamalapati Trivedi, Shri H. M. Tyagi, Shri Mahavir Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vidyawati Chaturvedi Shrimati Villalan, Shri Thillai Vyas, Dr. M. R. Waid, Shri Sikandar Ali

NOES-8

Jagarlamudi, Shri Chandramouli Mathur, Shri Jagdish Prasad Patel, Shri D. K. Pitamber Das, Shri Sakhlecha, Shri V. K Shejwalkar, Shri N. K. Varma, Shri Man Singh Yadav, Shri J. P.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 2 (Amendment of Article 371)

MR. CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes-173; Noes--8.

AYES-173

Abdul Samad, Shri A. K. A. Abid Shri Qasim Ali Abdul Abraham, Shri Ahmad, Shri Syed Ahmad. Dr. Z. A. Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman Arya, Shri Kumbha Ram Aziza Imam, Shrimati Basar, Shri Todak Berwa Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra **C**hakrabarti, Dr. R. K.

Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri N. R. Daphtary, Shri C. K. Das Shri Balram Das. Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T. G. Dhar, Shri D. P. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Ghosh, Shri Niren Goray, Shri N. G. Gowda, Shri K. S. Malle Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Himmat Singh, Shri Hussain, Shri Syed Jahanara Jaipal Singh, Shrimati Jain, Shri A. P. Jain, Shri Dharamchand Jha, Shri Kamalnath Joseph, Shri N. Joshi, Shri Umashankar Kalaniya, Shri Ibrahim Kalyan Chand, Shri Kamalanathan, Shri M. Kapur, Shri Yashpal Kemparaj, Shri B. T. Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishan Kant, Shri Krishna, Shri M. R. Krishnan, Shri N. K. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kumbhare, Shri N. H. Kumudben Manishanker Joshi, Shri-Lakshmi Kumari Chundawat, Shrimati Lalbuaia, Shri Madani, Shri M. Asad Mohanti, Shri B. K. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal

221 The Constitution (Thirty third Maragatham Chandrasekhar, Shrimati Mariswamy, Shri S. S. Mehta, Shri Om Menon, Shri K. P Subramania Mirdha, Shri Ram Niwas Misra Shri S. D. Mohideen, Shri S. A. Khaja Mukherjee, Shri][ali Mukherjee, Shri Pranab Mulla, Shri A. N. Mullick Choudhur , Shri Suhrid Munda, Shri B. R. Murahari, Shri Godey Musafir, Shri Gurmukh Singh Nair, Shri G. Golinathan Narasiah, Shri H. S. Narayanappa, Shr Sanda

Manaklal

Varma,

Narayan Devi Shrimati Nawal Kishore, Suri Nurul Hasan, Prot. S. Oberoi, Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda

Pande, Shri C. D. Parashar, Shri V. R.

Patel, Shri T. K.

Patil, Shri G. R. Patil, Shri P. S.

Pawar, Shri D. Y

Poddar, Shri R. F. Prasad, Shri Bho a

Prasad, Shri K. I N.

Pratibha Singh, Shrimati

Prithwi Nath, Shi

Punnaiah, Shri Kota

Purabi Mukhopadhyay, Shrimati

Puri, Shri D. D.

Raha, Shri Sanat Kumar

Raju, Shri V. B.

Ramaswamy, Shri K. S.

Rathnabai Sreenivasa Rao, Shrimati

Reddy, Shri Jana dhana

Reddy, Shri K. V Raghunatha

Reddy, Shri M. Srinivasa

Reddy, Shri Mulka Govinda

Roshan Lal, Shri

Roy, Shri Kalyan

Roy, Shri Monoranjan

Sangma Shri E. M.

Saraswati Pradhan, Shrimati

Sardar Amiad Ali Shri

Sardesai, Shri S. G.

Saroj Purushottarii Khaparde, Miss

Sarojini Krishnarao Babar. Dr. Kumari

Satyavatı Dang, Shrimati Savita Behen, Shrimati

Sen, Dr. Triguna

Sen Gupta, Shri Dwijendralal

Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai

Sharma, Shri Yogendra

Shastri, Shri Bhola Paswan Shilla, Shri Showaless K.

Shishir Kumar, Shri

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri Bindeshwari Prasad

Singh, Shri D. P.

Singh, Shri M. B.

Singh, Shri Mohan

Singh, Shri Ranbir Singh, Shri Sultan

Singh, Shri T. N.

Singh, Shri Triloki

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sisodia, Shri Sawaisingh

Sita Devi, Shrimati

Sivaprakasam, Shri S.

Sukhđev Prasad, Shri

Sumitra G. Kulkarni, Shrimati

Sushila Shankar Adivarekar, Shrimati

Swaminathan, Shri V. V.

Tanvir, Shri Habib

Thakur, Shri Gunanand

Tilak, Shri J. S

Tiwari, Shri Shankarlal

Tiwary, Pt. Bhawaniprasad

Tombi. Shri Salam

Tripathi, Shri Kamlapati

Trivedi, Shri H. M.

Tyagi, Shri Mahavir

Venigalla Satyanarayana, Shri

Venkataraman, Shri M. R.

Vidyawati Chaturvedi, Shrimati

Villalan, Shri Thillai

Vyas. Dr. M. R.

Wajd, Shri Sikandar Ali

NOES-8

Jagarlamudi, Shri Chandramouli Mathur, Shri Jagdish Prasad Patel, Shri D. K. Pitamber Das. Shri Sakhlecha. Shri V. K. Sheiwalkar Shri N. K. Varma, Shri Man Singh Yadav, Shri J. P.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

Clause 3 (Insertion of new articles 371D and 371E)

MR. CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes—173; Noes—8.

AYES-173

Abdul Samad, Shri A. K. A. Abid, Shrı Qasım Ali Abu Abraham, Shri Ahmad, Shri Syed Ahmad, Dr. Z. A. Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Arif Shri Mohammed Usman Arya, Shri Kumbha Ram Aziza Imam, Shrimati Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borcoah, Shri D. K. Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri N. R. Daphatary, Shri C. K. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T. G. Dhar, Shri D. P.

Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Ghosh, Shri Niren Goray, Shri N. G. Gowda, Shri K. S. Malle Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Himmat Singh, Shri Hussain, Shri Syed Jahanara Jaipal Singh, Shrimati Jain, Shri A. P. Jain, Shri Dharamchand Jha, Shri Kamalnath Joseph, Shri N. Joshi, Shri Umashankar Kalaniya, Shri Ibrahim Kalyan Chand, Shri Kamalanathan, Shri M. Kapur, Shri Yashpal Kemparal, Shri B. T. Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishan Kant, Shri Krishna, Shri M. R. Krishnan, Shri N. K. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kumbhare, Shri N. H. Kumudben Manishanker Joshi, Shri-Lakshmi Kumari Chundawat, Shrimati Lalbuaia, Shri Madani, Shri M. Asad Mahanti. Shri B. K. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Shri-Maragatham Chandrasekhar, mati Mariswamy, Shri S. S. Mehta, Shri Om Menon, Shri K. P. Subramania Mirdha, Shri Ram Niwas Misra, Shri S. D. Mohideen, Shri S. A. Khaja Mukherjee, Shri Kali Mukherjee, Shri Pranab Mulla, Shri A. N.

224

Mumck Choudn ay, Sari Suhrid Munda, Shri B. K. Muranari, Shri Bodey Musanr, Shri Gurnukh Singh Nair, Shri G. Copinathan Narasiah, Shri I. S. Narayanappa, Suri Sanda Narayanî Devı Manaklal Varma, Shrımati Nawal Kishore, Shri Nurul Hasan, Plof. S. Oberoi, Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda Pande, Shri C. II. Parashar, Shri V. R. Patel, Shri T. K. Patil, Shri G. F. Patil, Shri P. S Pawar, Shri D. Y. Poddar, Shri R. K. Prasad, Shri Bhola Prasad, Shri K. L. N. Pratibha Singh, Shrimati Prithwi Nath, Shri Punnaiah, Shri Kota Purabi Mukhop idhyay, Shrimati Puri, Shri D. D Raha, Shri San it Kumar Raju, Shri V. E Ramswamy, Shri K. S. Rathnabai Sreenivasa Rao, Shrimati Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri M Srinivasa Reddy, Shri Mılka Govinda Roshan Lal, Sh i Roy, Shri Kaly n Roy, Shri Moneranjan Sangma, Shri F. M. Saraswati Prad ian, Shrimati Sardar Amjad Ali, Shri Sardesai, Shri 3. G. Saroj Purushot am Khaparde, Miss Krishnarao Babar, Sarojini Kumari Satyavati Dang, Shrimati Savita Behen, Shrimati Sen, Dr. Trigur a Sen Gupta, Shi Dwijendralal Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Sharma, Shri Yogendra Shastri, Shri Buola Paswan Shilla, Shri Showaless K.

1541 RS-8.

The Constitution

(Thirty-third

Shishir Kumar, Shri Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bindeshwari Prasad Singh, Shri D. P. Singh, Shri M. B. Singh, Shri Mohan Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri T. N. Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sisodia, Shri Sawaisingh Sita Devi, Shrimati Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sumitra G. Kulkarni, Shrimati Suraj Prasad, Shri Sushila Shankar Adivarekar, Shrimati Swaminathan, Shri V. V. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tombi, Shri Salam Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri Mahavir Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillai Vyas, Dr. M. R. Wajd, Shri Sikandar Ali

NOES-8

Jagarlamudi, Shri Chandramouli Mathur, Shri Jagdish Prasad Patel, Shri D. K. Pitamber Das, Shri Sakhlecha, Shri V. K. Shejwalkar, Shri N. K. Varma, Shri Man Singh Yadav, Shri J. P.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 3 was added to the Bill.

228

The Constitution (Thirty-third

Clause 4 (Amendment of Seventh Schedule)

MR. CHAIRMAN: The question is: "That Clause 4 stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes-173; Noes-

AYES-173

Abdul Samad, Shri A. K. A. Abid, Shri Qasim Ali Abu Abraham, Shri Ahmad, Shri Syed Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman Arya, Shri Kumbha Ram Aziza Imam, Shrimati Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri N. R. Daphtary, Shri C. K. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T. G. Dhar, Shri D. P. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Ghosh, Shri Niren Goray, Shri N. G. Gowda, Shri K. S. Malle Gowda, Shri U. K. Lakshmana Gujral, Shri I. K. Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Himmat Sinh, Shri Hussain, Shri Syed

Jahanara Jaipal Singh, Shrimati Jain, Shri A. P. Jain, Shri Dharamchand Jha, Shri Kamalnath Joseph, Shri N. Joshi, Shri Umashanker Kalaniya, Shri Ibrahim Kalyan Chand, Shri Kamalanathan, Shri M. Kapur, Shri Yashpal Kaul, Shri B. K. Kemparaj, Shri B. T. Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishan Kant, Shri Krishna, Shri M. R. Krishnan, Shri N. K. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kumbhare, Shri N. H. Kumudben Manishanker Joshi. Shrimati Lakshmi Kumari Chundawat, Shrimati Prasad, Shri K. L. N. Madani, Shri M. Asad Mahanti, Shri B. K. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Maragatham Chandrasekhar, Shrimati Mariswamy, Shri S. S. Mehta, Shri Om Menon, Shri K. P. Subramania Mirdha, Shri Ram Niwas Misra, Shri S. D. Mohideen, Shri S. A. Khaja Mukherjee, Shri Kali Mukherjee, Shri Pranab Mulla, Shri A. N. Mullick Choudhury, Shri Suhrid Munda, Shri B. R. Murahari, Shri Godey Musafir Shri Gurmukh Singh Nair, Shri G. Gopinathan Narasiah, Shri H. S. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma, Shrimati Nawal Kishore. Shri Nurul Hasan, Prof. S. Oberoi Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda

Pande, Shri C. I Parashar, Shri Y. R. Patel, Shri T. K Patil, Shri G. R. Patil, Shri P. S. Pawar, Shri D. I Poddar, Shri R. K. Prasad, Shri Bhola Prasad. Shri K. L. N. Pratibha Singh, Shrimati Prithwi Nath, Shri. Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimati Puri, Shri D. D Raha, Shri Sanat Kumar Raju, Shri V. I. Ramaswamy, Shri K. S. Rathnabai Sreenivasa Rao, Shrimati Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mu ka Govinda Roshan Lal, Shr Roy, Shri Kalyan Roy, Shri Monor anjan Ruthnaswami, Sıri M. Sangma, Shri E. M. Saraswati Pradh in, Shrimati Sardar Amjad Ali, Shri Sardesai, Shri S. G. Saroj Purushott: m Khaparade, Miss Sarojini Krishnaran Babar Dr. Kumari Satyavati Dang, Shrimati Savita Behen, Sırimati Sen, Dr. Triguna. Sen Gupta, Shri Dwijendralal Seyid Muhamma I, Dr. V. A. Shah, Shri Manubhai Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shila, Shri Shov aless K. Shishir Kumar, 3hri Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bindeshwari Prasad Singh, Shri D. P Singh, Shri M. F. Singh, Shri Mol an Singh, Shri Ranbir Singh, Shri Sultan Shri, Shri T. N. Singh, Shri Trileki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

はは

The Constitution

(Thirty-third

Sisodia, Shri Sawaisingh Sita Devi, Shrimati Sivaprakasam, Shri S. Sukhdev Prasad, Shri Sumitra G. Kulkarni, Shrimati Suraj Pradsad, Shri. Sushila Shankar Adivarekar, Shrimati Swaminathan, Shri V. V. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tombi, Shri Salam Tripathi, Kamalapati Shri Trivedi, Shri H. M. Tyagi, Shri Mahavir Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillan Vyas, Dr. M. R. Wajd, Shri Sikandar Ali

NOES—8

Jagarlamudi, Shri Chandramouli Mathur, Shri Jagdish Prasad Patel, Shri D. K. Pitamber Das, Shri Sakhlecha, Shri V. K. Shejwalkar, Shri N. K. Varma, Shri Man Singh Yaday, Shri J. P.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 4 was added to the Bill.

Clause 1, Enacting Formula and Title MR. CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. CHIRMAN: Ayes—172; Noes—8.

AYES-173

1

Abdul Samad, Shri A. K. A. Abid, Shri Qasim Ali Abu Abraham, Shri Ahmad, Shri Syed Amla, Shri Tirath Ram Anandam, Shri M. Anandan, Shri T. V. Arif, Shri Mohammed Usman Arya, Shri Kumbha Ram Aziza Imam, Shrimati Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdy, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nahin Chandra Chakrabarti, Dr. R. K. Chandra, Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri N. R. Daphtary, Shri C. K. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T. G. Dhar, Shri D. P. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Ghosh, Shri Niren Goray, Shri N. G. Gcwda, Shri K. S. Malle Gowda, Shri U. K. Lakshmana Gujaral, Shri I . K. Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Himmaf Singh, Shri Hussain, Shri Syed Jahanara Jaipal Singh, Shrimati Jain, Shri A. P. Jain, Shri Dharamchand Jha, Shri Kamalnath Joseph, Shri N. Joshi, Shri Umashanker Kalaniya, Shri Ibrahim Kalyan Chand, Shri Kamalanathan, Shri M. Kapur, Shri Yashpal Kaul, Shri B. K. Kemparaj, Shri B. T. Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishan Kant, Shri Krishna, Shri M. R.

The Constitution

(Thirty-third

Krishnan, Shri N. K. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kumbhare, Shri N. H. Kumudben Manishanker Joshi. Shrimati Lakshmi Kumari Chundawat, Shri-Madani, Shri M. Asad Mahanti, Shri B. K. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Maragatham Chandrasekhar, Shrimati Mariswamy, Shri S. S. Mehta, Shri Om Menon, Shri K. P. Subramania Mirdha, Shri Ram Niwas Misra, Shri S. D. Mohideen, Shri S. A. Khaja Mukherjee, Shri Kali. Mukherjee, Shri Pranabi Mulla, Shri A. N. Mullick Choudhury, Shri Suhrid. Munda, Shri B. R. Murahari, Shri Godey. Musafir, Shri Gurmukh Singh. Nair. Shri G. Gopinathan Narasiah, Shri H. S. Narayanappa, Shri Sanda Narayani Devi Manaklal Varma, Shri-Nawal Kishore, Shri Nurul Hasan, Prof. S. Oberoi, Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda Parashar, Shri V. R. Patel, Shri T. K. Patil, Shri G. R. Patil, Shri P. S. Pawar, Shri D. Y. Poddar, Shri R. K. Prasad, Shri Bhola Prasad, Shri K. L. N. Pratibha Singh, Shrimati Prithwi Nath, Shri Punnaiah, Shri Kota Purabi Mukhopadhyay, Shrimati Puri, Shri D. D. Raha, Shri Sanat Kumar Raju, Shri V. B. Ramaswamy, Shri K. S. Rathnabai Sreenivasa Rac, Shrimati Reddy, Shri Ja ıardhana Reddy, Shri K. V. Raghunatha Reddy, Shri M Srinivasa Reddy, Shri M lka Govinda Roshan Lal, Shri Roy, Shri Kaly in Roy, Shri Mon ranjan Ruthnaswamy, 3hri M. Sangma, Shri F M. Saraswati Pradhan, Shrimati. Sardar Amjad Ali, Shri. Sardesai, Shri 5. G. Saroj Purushot am Khaparde, Miss. Sarojini Krishnarao Babar, Dr. Kumari Satyavati Dang Shrimati Savita Behen, hrimati. Sen, Dr. Trigur 1. Sen Gupta, Shi. Dwijendralal Seyid Muhamm id, Dr. V. A. Shah, Shri Marubhai. Sharma, Shri Yogendra. Shastri, Shri B iola Paswan. Shilla, Shri Sh waless K. Shishir Kumar, Shri Shukla, Shri M P. Shyamkumari Jevi, Shrimati Singh, Shri Bindeshwari Prasad Singh, Shri L. P. Singh, Shri M. 3. Singh, Shri Mohan Singh, Shri Raubir Singh, Shri Sultan Singh, Shri T. J. Singh, Shri Tr loki Singh, Dr. V. E Sinha, Shri A vadheshwar Prasad Sinha, Shri Ganga Sharan Sisodia, Shri Si waisingh Sita Devi, Shrimati Sivaprakasam, 3hri S. Sukhdev Prasad, Shri Sumitra G. Ku karni, Shrimati Sushila Shanka Adivarekar, Shrimati Swaminathan, Shri V. V. Tanvir, Shri Habib Thakur, Shri Cunanand Tilak, Shri J. S Tiwari, Shri Shunkarlal Tiwary, Pt. Bha waniprasad Tombi, Shri Salam Trivedi, Shri H M. Tyagi, Shri Mal avir Tripathi, Shri I amlapati Venigalla Satya iarayana, Shri Venkataraman, Shri M. R. Widyawati Chat rvedi, Shrimati

The Constitution

(! hirty-third

Villalan, Shri Thillai Vyas, Dr. M. R. Wajd, Shri Sikandar Ali

NOES-8

Jagarlamudi, Shri Chandramouli Mathu:, Shri Jagdish Prasad Patel, Shri D. K. Pitamber Das, Shri Sakhlecha, Shri V. K. Shejwalkar, Shri N. K. Varma, Shri Man Singh Yadav, Shri J. P.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI UMASHANKAR DIKSHIT: Sir, I move:

"That the Bill be passed."

The question was proposed.

श्री पीताम्बर दास: (उत्तर प्रदेश): जनाब चेयरमैन साहब।

'है वो वेजायका शर्वत.

न तुर्शी जिसमें हो शामिल । विसाले यार मे भी चाहिए, नकरार थोडी सी ।।

श्रीमान, मैं इस प्रस्ताव का विरोध करता हूं ।

श्री जगदम्बी प्रसाद पादव (विहार) : श्रीमान, मझे एक बात का ग्रपने गह मंत्री जी से एतराज है कि हमारे गृह मंत्री वद्ध ग्रौर इस सदन के नेता हैं लेकिन उन्हें देश की श्रखंडता भव्द का ग्रौर देश के विभाजन जब्द के ग्रर्थ का ज्ञान हो तो ठीक है लेकिन यदि वह जान कर भी अनजान बने रहे हों ग्रौर फिर बोल रहे हो तो बात दूसरी है। देश में श्रगर कोई प्रदेश या जिला बनता है तो यह शायद देश की अखंडता या एकता पर स्राचात नहीं होता । मैं इस सिलसिले में ग्राप को याद दिलाना चाहता हं कि पंजाब श्रीर हरयाणा The Constitution (Thirty-third

जब ग्रलग ग्रलग हुग्रा था तो उस से देश का कोई विभाजन नहीं हुग्रा । यह तो वहां की जनता की ग्राकांक्षा और उस की इच्छाग्रों की पूर्ति थी । श्रापने मेथालय बनाया, नागालैंड बनाया, केरल में एक मुस्लिम बहुल जिला बना तब उस से भी देश का विभाजन नहीं हुग्रा । लेकिन ग्राज जब वहां के लोगों ने ग्रलग होने की ग्राकांक्षा प्रकट की तो उसके लिए ग्राप ने जनसंघ की नीतियों की दुहाई दी । इसलिए मैं निवेदन करूंगा कि ग्राप जनसंघ की नीतियों के बारे में कोई भ्रम मत लाइये।

एक बात यह भी कहना चाहूंगा कि ग्राज सचमुच देश की ग्रीर देश की जनता को इस बात का पता होना चाहिए कि इस कांग्रेस दल के एक मात्र विरोधी दल के रूप में ग्रगर कोई दल बढ़ कर ग्रा सकता है ग्रीर जो उन का विरोध करके उन को हटा सकता है तो इस देश में वह एकमात्र जनसंघ ही है।

श्री उमाशंकर दोक्षित : मान्यवर, जो तर्क मैंने उपस्थित किये थे उन में कोई ग्रन्तर जगदम्बी जी के भाषण से नहीं पड़ा है। केवल इतना निवेदन करूंगा कि जिस योग्यता की उन्होंने चर्चा की उस को ध्यान में रखते हुए यहीं कहूंगा कि उन के साहस की प्रशंसा तो हम कर सकते है लेकिन उन की बुद्धि की प्रशंसा नहीं कर मकते।

MR. CHAIRMAN: The question is:
"That the Bill be passed."

The House divided.

MR. CHAIRMAN: Ayes—174; Noes—7.

AYES-174

Abdul Samad, Shri A. K. A. Abid, Shri Qasim Ali Abu Abraham, Shri Ahmed, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Anandam, Shri M Anandan, Shri T. V. Arif, Shri Mohammed Usman Arya, Shri Kumbha Ram

Aziza Imam, Shrimati Basar, Shri Todak Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Boddey, Shri S. B. Borroah, Shri D. K. Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chettri, Shri K. B. Chinai, Shri Babubhai M. Choudhury, Shri N. R. Daphtary, Shri C. K. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Deshmukh, Shri T. G. Dhar, Shri D. P. Dikshit, Shri Umashankar Dutt. Dr. Vidya Prakash Gadgil, Shri Vithal Ghosh, Shri Niren Goray Shri N. G. Gowda, Shri K. S. Malle Gowda, Shri U. K. Laskhmana Gujral, Shri I. K. Gupta, Shri Bhupesh Hathi, Shri Jaisukhlal Himmat Sinh, Shri Hussain, Shri Syed Jahanara Jaipal Singh, Shrimati Jain, Shri A. P. Jain, Shri Dharmchand Jha. Shri Kamalnath Joseph, Shri N. Joshi, Shri Umashanker. Kalaniya, Shri Ibrahim Kalyan Chand, Shri Kapur, Shri Yashpal Kaul, Shri B. K. Kemparaj, Shri B. T. Khan, Shri Magsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Krishan Kant, Shri Krishna, Shri M. R. Krishnan, Shri N. K. Krishnaswamy, Shri K. A. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Kumaran, Shri S. Kumbhare, Shri N. H.

238

[20 DEC. 1973]

(Tl irty-third Shri-Kumudben Manishanker Joshi, mati Lakshmi Kuriari Chundawat, Shrimati Madani, Shri 4. Asad Mahanti, Shri B. K. Mahida, Shri J. N. Makwana, Shr Yogendra Malaviya, Shr Harsh Deo Mali, Shri Ganesh Lal Maragatham Chandrasekhar, Shrimati Mariswamy, Shri S. S. Mehta, Shri Om Menon, Shri I. P. Subramania Mirdha, Shri Lam Niwas Misra, Shri S. D. Mohindeen, Shri S. A. Khaja Mukherjee, Shri Kali Mukherjee, Shri Pranab Mulla, Shri A N. Mullick Chouchury, Shri Suhrid Munda, Shri 3, R. Murahari, Shr Godey Musafir, Shri Jurmukh Singh Nair, Shri G. Fopinathan Narasiah, Shr H. S. Narayanappa, Shri Sanda Narayani Dev. Manaklal Varma, Shrimati Nawal Kishore, Shri Nurul Hasan, Prof. S. Oberoi, Shri N. S. Pai, Shri T. A. Panda, Shri Frahmananda Pande, Shri C D. parashar, Shri V R. Patel, Shri T K. Patil, Shri G. R. Patil, Shri P. 3. Powar, Shri D. Y. Poddar, Shri H. K. Prasad, Shri (¦hola. Prasad, Shri I. L. N. Pratibha Sing 1, Shrimati Prithwi Nath, Shri Punnaiah, Sh i Kota Purabi Mukhapadhyay, Shrimati Puri. Shri D. D. Raha, Shri Sanat Kumar Raju, Shri V. B. Ramaswamy, 3hri K. S. Rathnabai Sreenivasa Rao, Shrimati Reddy, Shri Janardhana Reddy, Shri C. V. Raghunatha

Reddy, Shri VI. Srinivasa

Reddy, Shri Mulka Govinda

The Constitution

Roshan Lal, Shri Roy, Shri Kalyan Roy, Shri Monoranjan Ruthnaswamy, Shri M. Sangma, Shri E. M. Saraswati Pradhan, Shrimati Sadar Amjad Ali, Shri Sardesai, Shri S. G. Saroj Purushottam Khaparde, Miss Sarojni Krishnarao Babar, Dr. Satvavati Dang, Shrimati Savita Behen, Shrimati Sen, Dr. Triguna Sen Gupta, Shri Dwijendralal Seyid Muhammad, Dr. V. A . Shah, Shri Manubhai. Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shilla, Shri Showaless K. Shishir Kumar, Shri Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri Bindeshwari Prasad Singh, Shri D. P. Singh, Shri M. B. Singh, Shri Mohan Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri T. N. Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sinha, Shri Ganga Sharan Sisodia, Shri Sawaising Sita Devi, Shrimati Sivaprakasam, Shri, S. Sukhdev Prasad, Shri Sumitra G. Kulkarni, Shrimati Sushila Shankar Adivarekar, Shrimati Swaminathan, Shri V. V. Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tombi, Shri Salam Trivedi, Shri H. M. Tyagi, Shri Mahavir Tripathi, Shri Kamlapati Venigalla Satyanarayana, Shri Venkataraman, Shri M. R. Vidyawati Chaturvedi, Shrimati Villalan, Shri Thillai Vyas, Dr. M. R. Wajd, Shri Sikandar Ali

NOES-.7

Mathur, Shri Jagdish Prasad Patel, Shri D. K. Pitamber Das, Shri Sakhlecha, Shri V. K. Shejwalkar, Shri N. K. Varma, Shri Man Singh Yadav, Shri J. P.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

THE MULKI RULES (REPEAL) BILL, 1973

THE MINISTER OF HOME AFF-AIRS (SHRI UMASHANKAR DIK-SHIT): Sir, I move:

'That the Bill to provide for the repeal of Mulki Rules, as passed by the Lok Sabha, be taken into consideration.'

The question was put and the motion was adopted.

MR. CHAIRMAN: Let us now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI UMASHANKAR DIKSH-IT: Sir, I move:

'That the Bill be passed.'

The question was put and the motion was adopted.

- I. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE KONKAN PASSENGER SHIPS (ACQUISITION) ORDINANCE, 1973
- II. THE KONKAN PASSENGER SHIPS (ACQUISITION) BILL, 1973.

MR. CHAIRMAN: Let us take up first the Statutory Resolution of Mr. Mathur. Yes, Mr. Mathur.

[Mr. Deputy Chairman in the Chair]

श्री जगवीश प्रसाद माथुर (राजस्थान) : श्रीमन् मैं प्रस्ताव करता हूं !

"यह सभा राष्ट्रपति द्वारा 7 नवम्बर, 1973 को प्रख्यापित कोंकण यात्रीपोत (ग्रर्जन) ग्रघ्यादेश, 1973 (1973 का संख्या 4) का निरनुमोदन करती है।"

RE. EXTENSION OF SESSION

MR. DEPUTY CHAIRMAN: I would like to inform the Members that the House will sit on the 22nd and the 24th for transacting Government Business. It was requested by the Government and the Chairman has agreed that we will sit on those days.

Yes. Mr. Mathur.

- I. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE KON-KAN PASSENGER SHIPS (ACQUI-SITION) ORDINANCE, 1973—contd.
- II. PASSENGER SHIPS (ACQUISITION) BILL, 1973—contd.

श्री जगदीश प्रसाद भाष्ट्र: उप मभापति महोदय, मुख्य रुप से जो मेरी प्रमुख बात है वह यह है कि इस कार्य को करने की दिष्ट से सरकार जो अध्यादेश ले कर ग्राई है इस श्रघ्यादेश को लाने की दुष्टि से क्या श्रावश्यकता थी। क्यों यह अघ्यादेश लाया गया। मझे लगता है कि माननीय मंत्री महोदय श्री विपाठी जी क्योंकि नये-नये इस विभाग में ग्राये है ग्रीर क्या कुछ इस विभाग में पहले हो चका है उसकी शायद उनको पूरी जानकारी भी नहीं होगी स्रीर इस कारण से जल्दशाजी में कोई काम हो जाय तो शायद लिपाठी जी को इसकी पूरी जानकारी नहीं होगी। तो मैं चाहंगा कि वह संतोष दिलायें यह जो कार्य भ्रघ्यादेश लाने का हुआ है वह क्यों हुआ है। यह मैं भान कर चलता हं कि माननीय मंत्री जी कहेंगे कि परिस्थिति इस प्रकार की उत्पन्न हो गई थी कि इसके म्रलावा कोई चारा नही था। तो मैं यह मानमे के लिये नैयार नयों कि स्वयं इस विधेयक के ग्रन्दर जो कुछ भी